3009

F. No. 15-23/2017-NTCA
Government of India
Ministry of Environment, Forest & Climate Change
National Tiger Conservation Authority
****

NTCA	
DIARY NO.	2658
DATE	3/7/19
ADG (PT)	
IG(NTCA)	
DIG (NTCA)	
AIG (NTCA)	To,
Action By	

B-1 Wing, 7th Floor,
Pt. Deendayal Antyodaya Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003
Tel. No. +91 11 2436 7837-39
Fax: +91 11 2436 7836
E-mail: aig1-ntca@nic.in

Dated:2.7.2019

The Additional Director General (Project Tiger) &
Member Secretary, National Tiger Conservation Authority,
Pt. Deendayal Antyodaya Bhawan,
CGO Complex, Lodhi Road,
New Delhi.

Sub: Submission of final Site inspection report on "Laldhang-Chillarkhar Road (11 Km length) inside Rajaji Tiger Reserve", Uttarakhand in view of the Order from the Hon'ble NGT Principal Bench, New Delhi dtd 03.05.2019 - reg.

Ref: NTCA Lr. No. 15-17/2011-NTCA dtd 08.05.2019

AIG (NM)
Needful pl.

Sir,

With reference to the above cited subject, I hereby submit the final report on "Laldhang-Chillarkhar Road (11 Km length) inside Rajaji Tiger Reserve", Uttarakhand in view of the Order from the Hon'ble NGT Principal Bench, New Delhi dtd 03.05.2019 for favour of your information and kind necessary action.

3/7

Encl: As above.

Yours faithfully,

2/7/19
(Raja Ram Singh)
Assistant Inspector General of Forests (NTCA)

MS (NTCA) may
Kindly perusse.
The report may be
submitted before
NGT & CEC.
02/07

DIG (NM)
2/7/19

IGF (NTCA) Sir
may kindly be
perusse & for
submission to Hon'ble
NGT & CEC.
2/7/19

Site inspection report of "Laldhang-Chillarkar Road (11 Km length)" inside Rajaji Tiger Reserve, Uttarakhand in view of the order from Hon'ble NGT Principal Bench, New Delhi dtd 03.05.2019

1. **Background of the area:** The **"Laldhang-Chillarkar Road (11 Km length)"** is situated in the buffer area of the Rajaji Tiger Reserve (**Fig 1**), Uttarakhand which is a **forest motor road** as per Working Plan of the Lansdowne Forest Division (**Annexure-I**). Rajaji Tiger Reserve was declared by including 820 sq km of Rajaji National Park as core and 255.63 sq km as buffer comprising of the forest areas of Lansdowne Forest Division and Haridwar Forest Division vide Government of Uttarakhand Notification No. 130/X-2-2015-19 (1) 2013, dtd. 18.04.2015, under Section 38V (1) of the Wildlife (Protection) Act 1972 (**Annexure-II**).
2. **Term of Reference**: The National Green Tribunal, Principal Bench, New Delhi heard the case in Original Application No 411/2019 (IA No. 299/2019) in the matter of Mr. Gaurav Kumar Bansal Vs. Union of India & Ors. on 3.5.2019 in view of alleged violation of requisite statutory clearances and safeguards in the course of construction of Laldhang-Chillarkar Road, that has potential to damage the biological diversity and biological resources of the Rajaji Tiger Reserve. The Tribunal passed an order on 3.5.2019 and sought a **factual and action taken report** in the matter from the joint committee comprising representatives of Additional Director General, Wildlife, MoEF&CC, PWD, Uttarakhand and National Tiger Conservation Authority (NTCA) and the NTCA was made nodal agency for compliance and coordination for furnishing report within 3 months. Therefore, the NTCA constituted a team to submit a factual and action taken report in the said matter vide Office Memorandum F. No. 15-17/2011-NTCA dated 08.05.2019 (**Annexure-III**).
3. **Field Visit and interaction:** The team comprising of the officials of the NTCA, New Delhi (Dr. Raja Ram Singh, AIG) and the Wildlife Division of MoEF&CC, New Delhi (Dr. R. Gopinath, Joint Director) held detailed

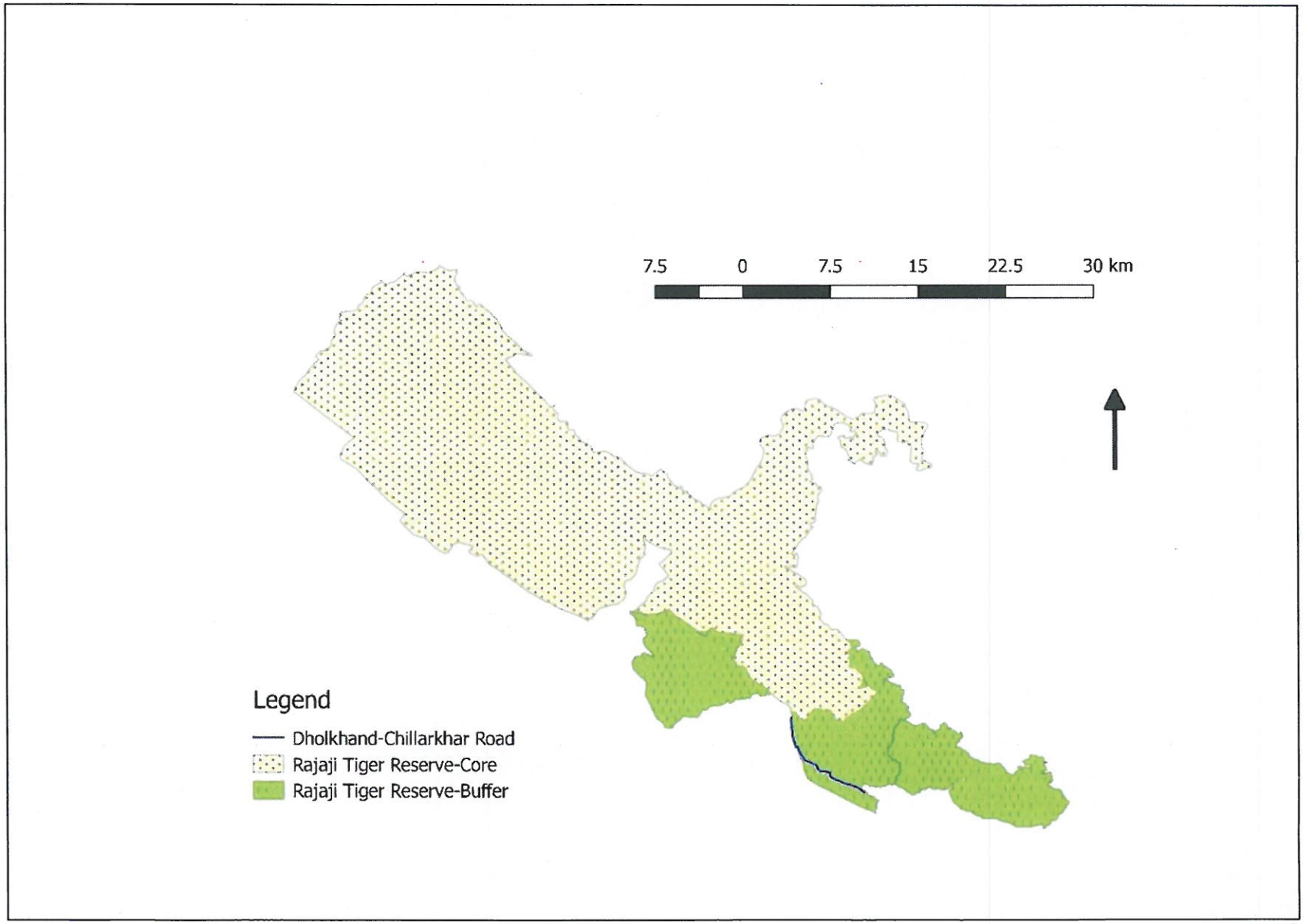


Fig 1:* Location of *Laldhang-Chillarkar Road within Buffer area of Rajaji Tiger Reserve, Uttarakhand

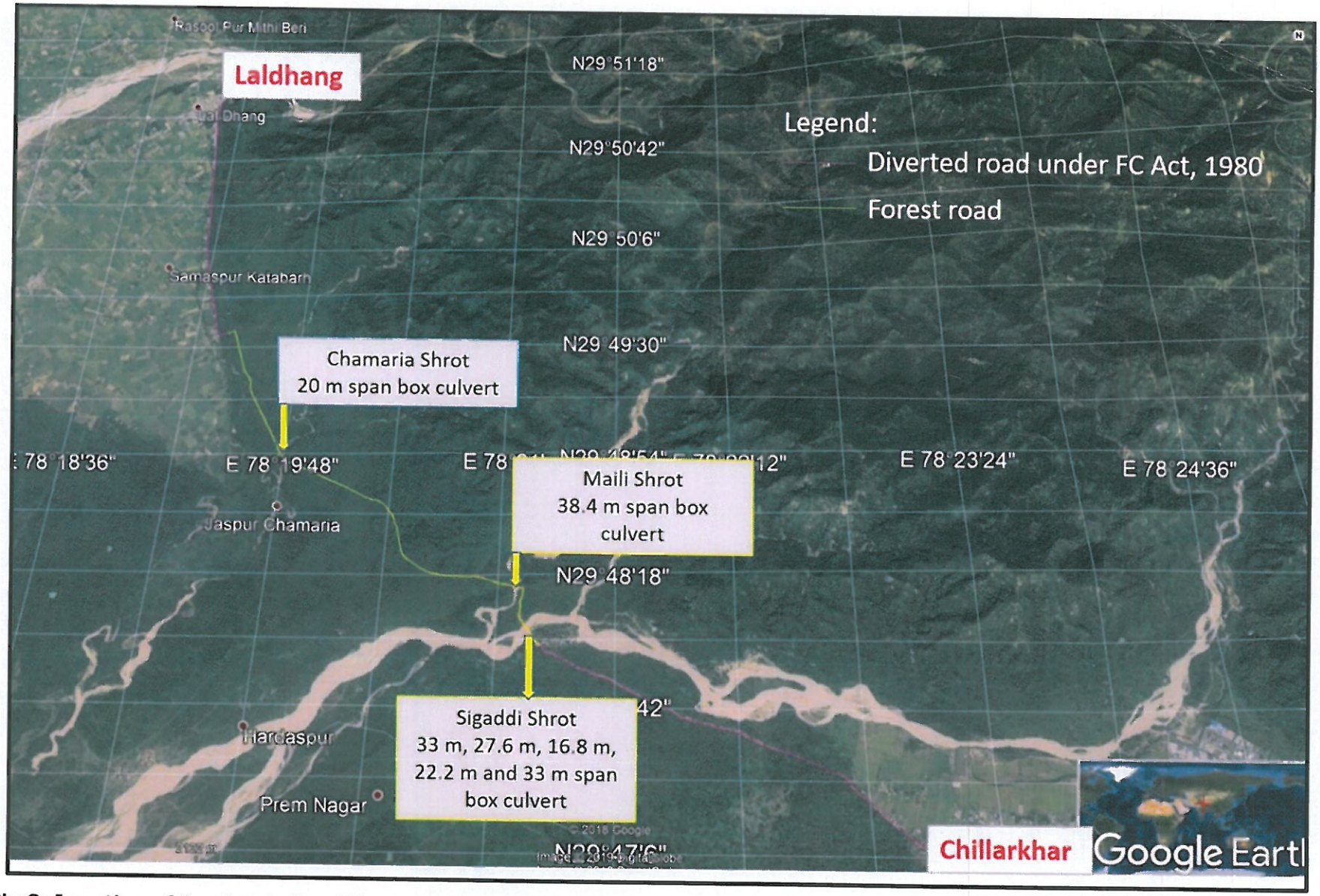


Fig 2: Location of 3 culvert sites (Chamaria Shot, Maili Shot & Sigaddi Shot) on forest motor road of Laldhang-Chillarkar Road located within Buffer area of Rajaji Tiger Reserve, Uttarakhand

discussions with the Chief Wildlife Warden and Nodal Officer (Forest Conservation), Uttarakhand Forest Department in the office of the Chief Wildlife Warden (CWLW), Dehradun and with officials from PWD, Uttarakhand (Superintending Engineer Shri Om Prakash and Executive Engineer Shri Nirbhay Singh) at Chilla, Rajaji Tiger Reserve on 27.05.2019 and 28.05.2019 respectively. The site inspection of the road was conducted on 29.05.2019, wherein the officials of the PWD, Uttarakhand, DFO Lansdowne Division and range forest officer were present with the available document pertaining to this matter. The documents collected from the Nodal Officer (Forest Conservation), PWD and DFO, Lansdowne were consulted to understand the land diversions for two chunks of the road and status of construction of road, culverts etc and clarifications were sought during field visit as and when felt necessary. The inputs received from the PWD is being incorporated while writing the report as one of the members of the Joint committee constituted by the Hon'ble NGT.

4. Observations based on field visit:

4.1 Status of clearances and road construction:

4.1.1 The complete stretch of 11 km Laldhang-Chillarkhar Road falls within notified buffer area of Rajaji Tiger Reserve. The details of land status (**Fig 2)** as per the documents provided by the Nodal Officer (Forest Conservation), Uttarakhand Forest Department is as below:

i. **From Laldhang to Chamaria *shot* (Zero to 3 Km)**: 3 metre wide road for 3 km, totaling 0.9 ha has been transferred to the PWD Department by the Uttarakhand Forest Department for black topping under the Forest (Conservation Act), 1980. The timeline of diversion process and Government order is enclosed as **Annexure-IV.** 3 meter wide black topping has already been completed on this stretch upto 2.75 km out of 3 km. Beyond that the road width is more than 3 metre extending upto 7 metre.

ii. **From Chamaria shot to Sigaddi Shot (3 Km to 7.7 Km):** The forest land is with Lansdowne forest Division under buffer area of Rajaji Tiger Reserve. During site visit, significant works in advance stage for construction of box culverts were found in progress (**Annexure-V**) at three places viz. *Chamaria shrot, Maili shrot* and *Sigaddi shrot*, being executed by the PWD, Construction Department, Dugadda **without any land diversion under the Forest (Conservation) Act, 1980**. The width of the road has been extended upto 7 metre in almost all parts of this stretch. **According to the observation of the PWD (Annexure-XII), this road was built with consent of the forest department and it did not require any permission as the road was black topped before 1979-1980.**

iii. **Sigaddi Shrot to Chillarkhar (7.7 km to 11.0 km):** As per record, 3 metre wide road for 3.3 km totaling 0.99 ha forest land has been transferred to the PWD Department by the Uttarakhand Forest Department for black topping under the Forest (Conservation) Act, 1980. The timeline of diversion process and Government order (Final diversion order dtd **26.12.2018**) is enclosed as **Annexure-VI**. The width of the road has been extended upto 7 metre in almost all parts of this stretch.

According to the observation of the PWD (Annexure-XII), the PWD has not done any work to extend the width of the road and the Uttarakhand Forest Department has worked on this road earlier vide the GO 1233/x-2/11-9(6)/06 dtd 15.06.2011.

4.1.2 The work for upgradation of road from Laldhang to Chillarkhar (11 km) including construction of three culverts by the PWD was **inaugurated**

on 16.12.2018 (Annexure-V). It is noteworthy to mention that the road stretch from **Chamaria shot to Sigaddi Shot (4.7 km length) has not been transferred to PWD** and the **Government order for transfer of second stretch of road from Sigaddi Shot to Chillarkhar to PWD was issued on 26.12.1019, 10 days later than actual work for entire road was inaugurated.**

4.2 Action taken:

4.2.1 Action taken by the NTCA: The NTCA, New Delhi sought factual status from the Chief Wildlife Warden (CWLW), Govt. of Uttarakhand by the NTCA vide its Lr. No. F.No. 1-21/2013-NTCA dtd 14.03.2019 in view of a media article in the Indian Express on 13.03.2019 entitled "*For promised road, Uttarkahand wangles land from tiger reserve*" alleging violation of mandated statutory clearance under the Wildlife Protection Act. 1972 at Rajaji Tiger Reserve, Uttarakhand. On non-receipt of any response from the CWLW, subsequently, two reminders were also sent for furnishing factual status vide this Authority's letters dtd 29.04.2019 and 30.05.2019 (**Annexure-VII**). **No response has been received from the CWLW, Govt. of Uttarakhand till date in this matter.**

Subsequent to receipt of an e-mail dtd 03.06.2019 from the applicant Shri Gaurav Kumar Bansal enclosing a letter from the Principal Chief Conservator of Forests and Head of Forest Force (PCCF & HoFF), Govt. of Uttarakhand dtd 31.05.2019 (**Annexure-VIII**); the Chief Secretary, Government of Uttarakhand was intimated vide a letter dtd 10.06.2019 from this Authority to take necessary corrective measures so as to abide by the mandatory provisions of the Wildlife (Protection) Act, 1972 and the Forest (Conservation) Act, 1980 and relevant orders from the NTCA and MoEF&CC (**Annexure-IX**).

4.2.2 Action taken by the Uttarakhand Forest Department: The Principal Chief Conservator of Forests and Head of Forest Force (PCCF & HoFF), Govt. of Uttarakhand vide his letter dtd 31.05.2019 (**Annexure-VIII**) endorsed the minutes of the senior officers of the department who discussed the issue of road construction from Laldhang to Chillarkhar on 30.05.2019. **He further reiterated that no wildlife clearance is needed for this road construction as its construction is completely sustainable, questioning the applicability of Section 38(O)(1)(b) and 38(O)(1)(g) of the Wildlife (Protection) Act, 1972.**

5. Status of wildlife in the area: The Laldhang-Chillarkhar Road alignment was plotted against the All India Tiger Estimation data 2014, it has been observed that the forest area around the road alignment has very high encounter rate of tiger sign (**Fig 3**), 4-10 tigers per 100 sq km of area (**Fig 4**), variable prey density (**Fig 5**) and the road traverses through identified tiger corridor between Rajaji and Corbett Tiger Reserve (**Fig 6**).

6. Recommendations:

6.1.1 Since, the Laldhang-Chillarkhar road (11 km) falls within Rajaji tiger reserve, and matter was not referred to the NTCA for comments, all actions taken by the Uttarakhand Govt for allowing construction of road under the Forest (Conservation) Act, 1980 are violative of the provision under section 38 (O)(1)(b) of the Wildlife (Protection) Act, 1972. Since, the road traverses through identified tiger corridor between Rajaji and Corbett Tiger Reserve, its construction is also violation of the Section 38 (1)(g) of the Wildlife (Protection) Act, 1972 that empowers the NTCA to "*ensure that the tiger reserves and areas linking one protected area or tiger reserve with another protected area or tiger reserve are not diverted for ecologically unsustainable* uses.

6.1.2 Further, Letter No. 6-10/2011 WL dtd 19.12.2012 (**Annexure-X**) from the Wildlife Division of the Ministry of Environment and Forests on the subject "**Guidance document for taking up non-forestry**

activities in wildlife habitats" vide S.N. 3.3: "**Activities inside a tiger reserve**" clearly stipulates that any proposal involving any area under the notified Tiger Reserve will also be governed by the relevant provisions applicable to the **Wildlife Sanctuaries** and therefore, will be referred to the Standing Committee of NBWL for consideration. The Wildlife Division of the Ministry has also circulated a letter dtd 10.04.2015 to all Principal Secretary (Forests), all CWLWs and PCCFs (**Annexure-XI**) for online integration of Wildlife Clearance with Forest and Environmental Clearances. Since, the whole stretch of 11 km from Laldhang to Chillarkhar lies within the notified tiger reserve, thus the forest land transfer for two stretches involving less than 1 hectare of forest land for road construction is in contravention of the guidelines seeking recommendations of Standing Committee of National Board of Wildlife for activities in protected areas.

6.1.3 The middle portion (4.7 km length) of the road is still forest land and the work of culvert making at three different locations [See 4.1.1(ii)] has almost been completed. Except the pucca black topped road of initial 2.75 km from Laldhang side, most part of road is more than 3 metre wide. The requite permissions for taking up these works have not been taken for extending the width of road.

6.1.4 The Forest (Conservation) Act, 1980 and Forest Conservation Rules, 2003 (Guidelines and Clarifications) issued by the MoEF&CC vide Section 11.2 (chapter 11) reads " **Any proposal for linear projects such as roads, railway line, transmission lines, etc need to be processed in their entirety for comprehensive assessment of requirement of forest land...(MoEF&CC's F.No. 11-63/2012-FC dtd 7.1.2013)**" Two separate cases of land transfer at two different occasion (3.0 km and 3.3 km) out of total 11 km length to PWD by the Uttarakhand Govt is in contrary to the guidelines of the Forest (Conservation) Act, 1980.

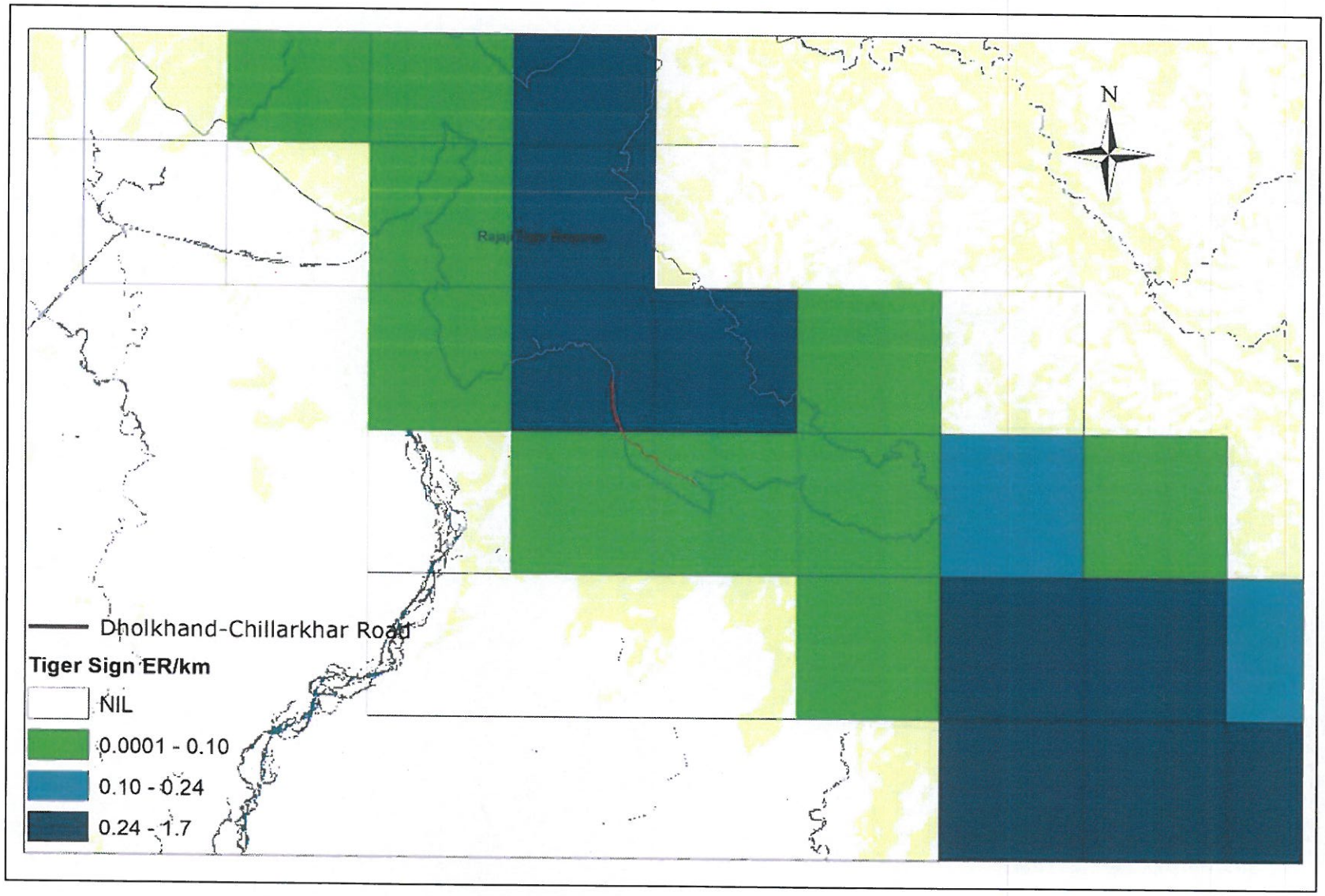


Fig 3: Tiger Sign Encounter Rate in and around Laldhang -Chillarkhar Road of Rajaji Tiger Reserve (Source: All India Tiger Estimation 2014, NTCA & WII)

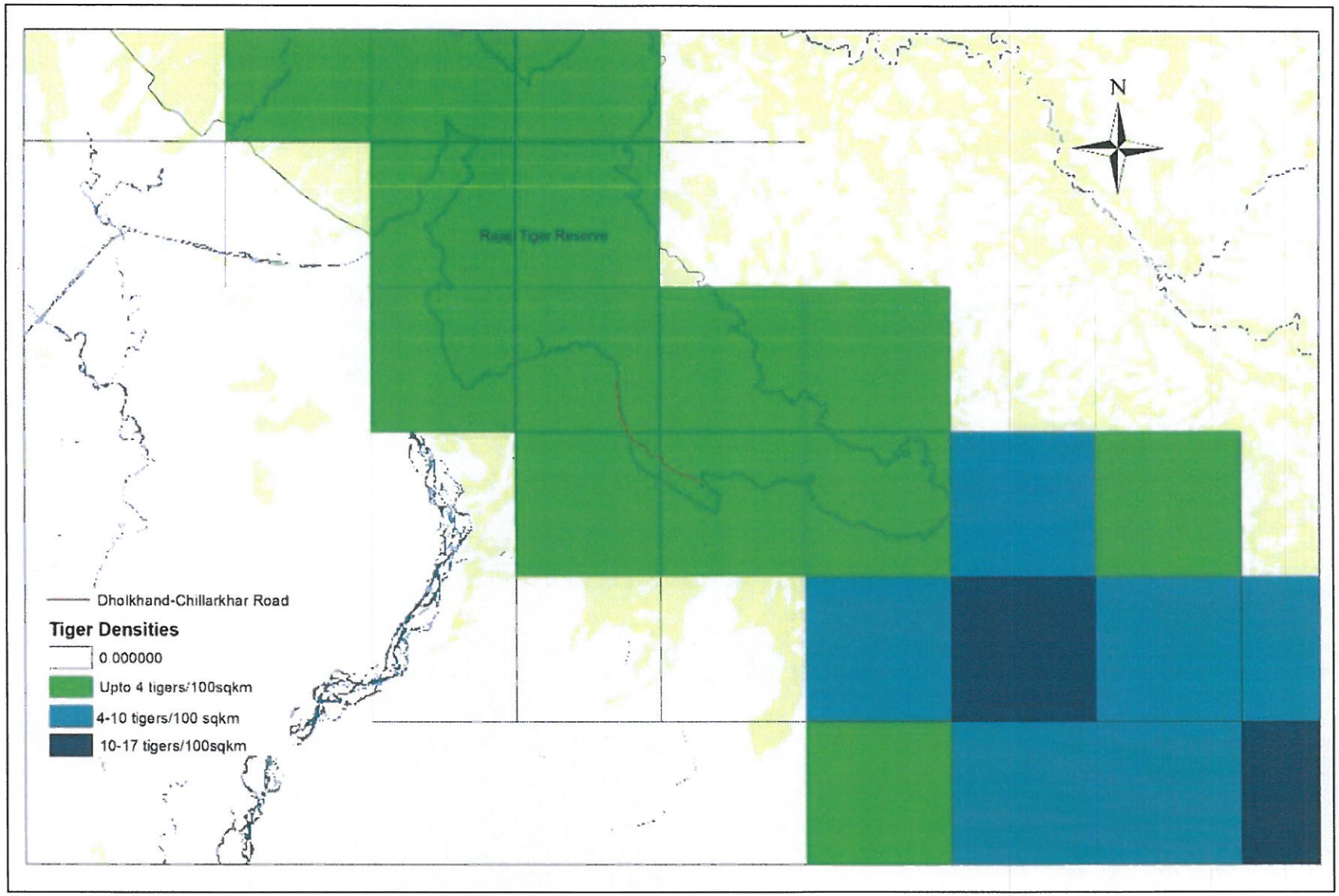


Fig 4: Tiger density in and around Laldhang-Chillarkhar Road of Rajaji Tiger Reserve (Source: All India Tiger Estimation 2014, NTCA & WII)

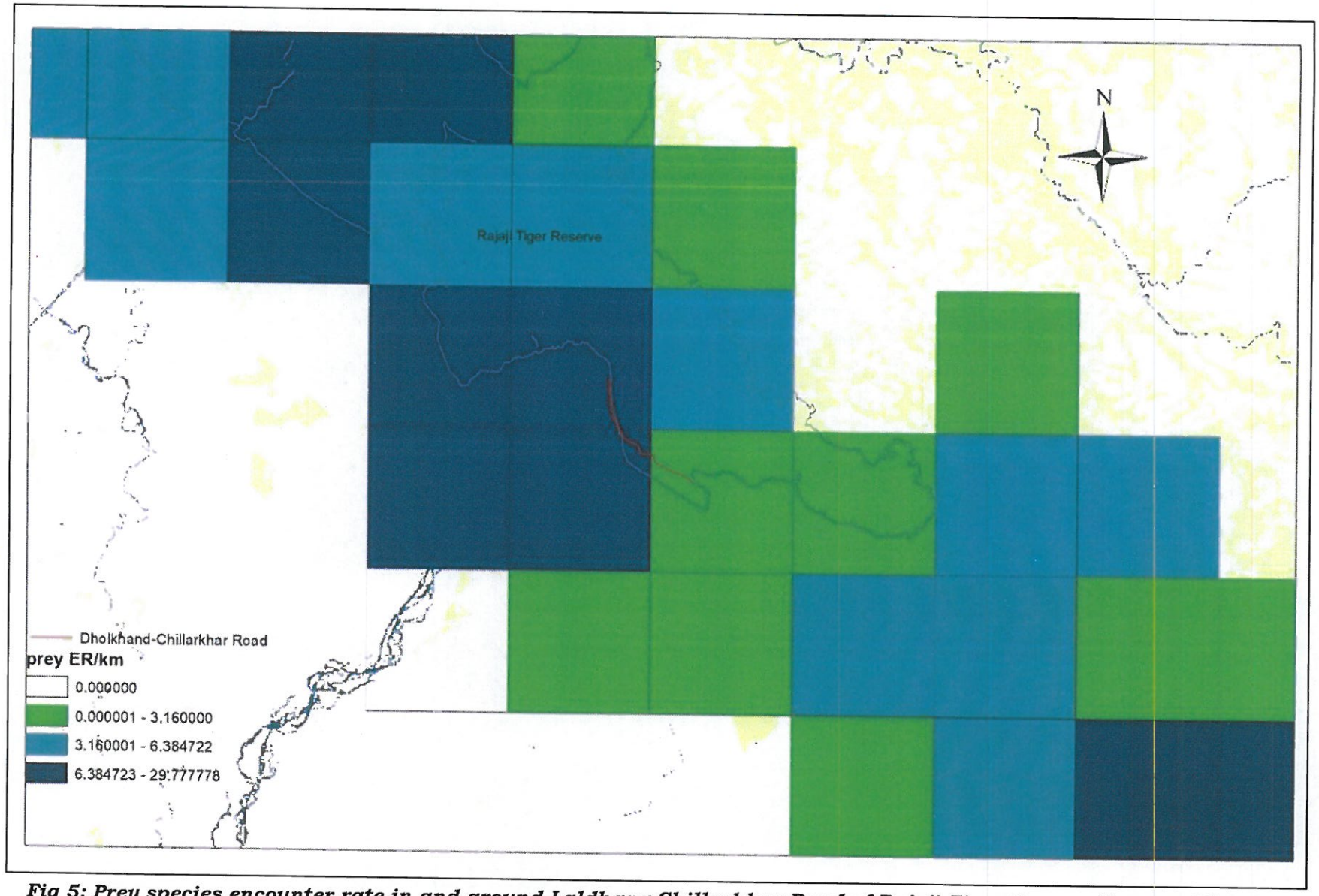


Fig 5: Prey species encounter rate in and around Laldhang-Chillarkhar Road of Rajaji Tiger Reserve (Source: All India Tiger Estimation 2014, NTCA & WII)

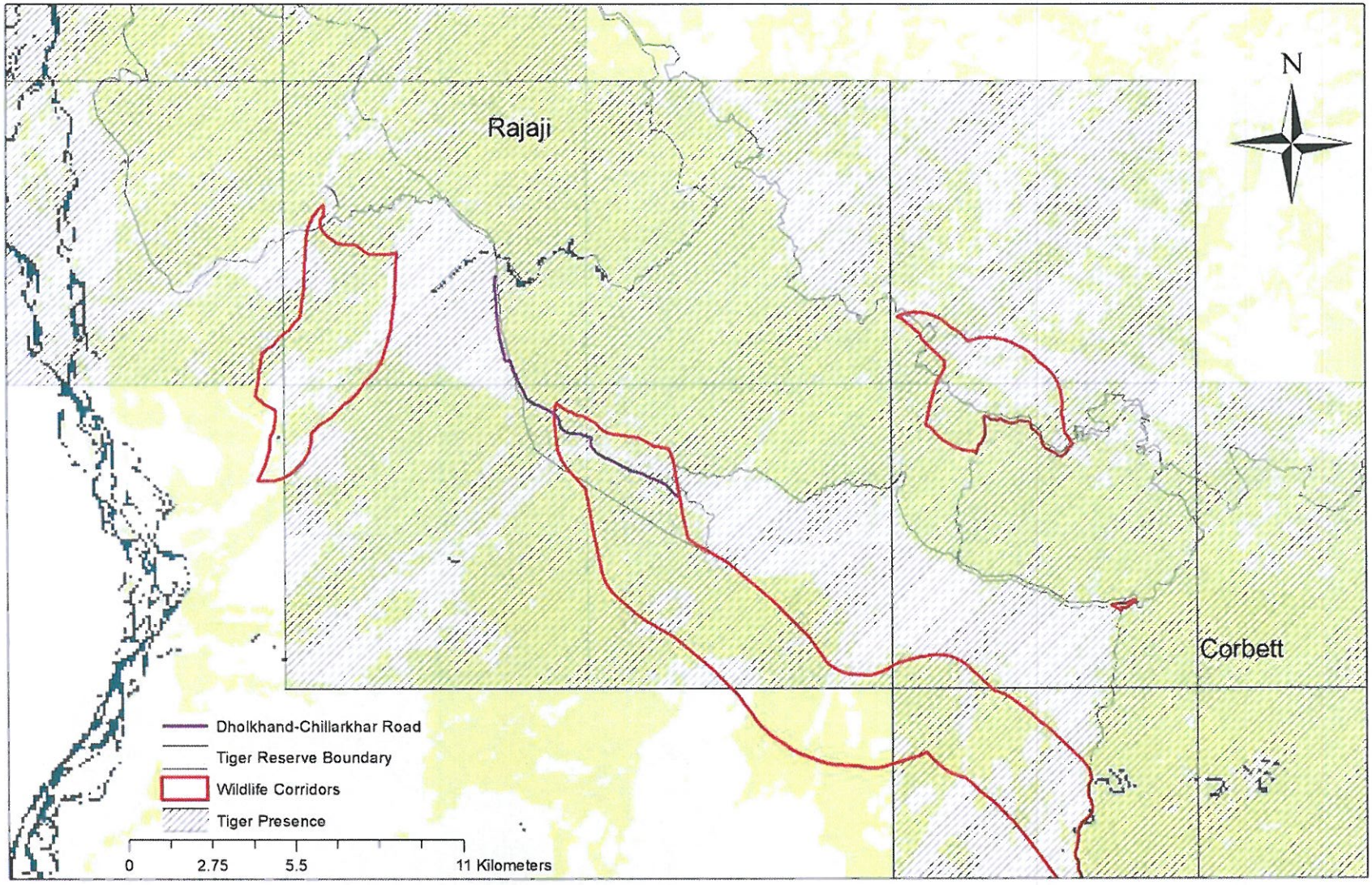


Fig 6: Identified wildlife corridors Vis-à-vis tiger presence in and around Dholkhand-Chillarkhar Road of Rajaji Tiger Reserve (Source: Connecting tigers for long term conservation, 2015 and All India Tiger Estimation 2014, NTCA & WII)

8	बिरमोली– सुराडी	18.79	कार्य प्रगति पर है।
9	किमसार–धारकोट	5.99	कार्य प्रगति पर है।
10	ऐता– चरेख	22.40	कार्य प्रगति पर है।
11	किल्लोखाल–टकोलीखाल	18.5	कार्य प्रगति पर है।
12	खण्डालसिरा–कवारलीतल्ली	12.25	कार्य प्रगति पर है।
13	नौगांव–बकुन्डी	15	कार्य प्रगति पर है।
14	खिमाखेत–रेवा	10.66	कार्य प्रगति पर है।
15	देवीखेत–डगोली	4.25	कार्य प्रगति पर है
16	जाखनीखाल–अमरोला	15	कार्य प्रगति पर है।
17	रिंगालपानी–गूल	11	कार्य प्रगति पर है।
	योग	173.37	

1.3.2 कच्चे वन मोटर मार्ग व पैदल मार्ग:– पक्की सड़कों के अतिरिक्त प्रभाग में वन विभाग के द्वारा पूर्व में निर्मित कई महत्वपूर्ण कच्चे वन मोटर मार्ग भी स्थित है। इन मार्गों से जगह–जगह से अश्व मार्ग व पैदल मार्ग भी जुडे हुए हैं जो पूरे वन प्रभाग में मार्गों का संजाल बनाते हैं। इन मार्गों से प्रभाग के विभिन्न वन क्षेत्रों तथा गांवों में पहुंचा जा सकता है। प्रभाग में स्थित विभिन्न मार्ग वनकर्मियों के द्वारा नियमित गश्त, अग्नि सुरक्षा व निरीक्षणों हेतु उपयोगी हैं साथ ही स्थानीय ग्रामवासियों के आवागमन में भी सहायक हैं। कई मार्ग मरम्मत के अभाव में बहुत खराब स्थिति में हैं। प्रभाग के अंतर्गत कुछ ऐसे पुराने मार्ग भी हैं जिन पर वर्तमान में नियमित आवागमन न होने से वर्षिक मरम्मत हेतु उपेक्षित रह जाते हैं। कतिपय ऐसे पैदल मार्ग की ओर भी वनकर्मियों द्वारा ध्यान आकृष्ट किया गया है जो मौके पर उपलब्ध हैं किंतु प्रभाग की अवसायी कार्य योजना में वर्णित नहीं हैं तथा वन क्षेत्र की गश्त व अग्नि सुरक्षा हेतु अत्यन्त उपयोगी हैं। इसकी समीक्षा व निरीक्षण कर महत्वपूर्ण व उपयोगी पैदल मार्गों को इस कार्य योजना में सम्मिलित किया जा रहा है। वन मार्गों को वन प्रबंध तथा स्थानीय उपयोगिता के अनुसार अत्यन्त उपयोगी, उपयोगी व सामान्य मार्ग की श्रेणी में वर्गीकृत किया गया है। अत्यन्त उपयोगी मार्ग वह मार्ग है जो वन कर्मियों व इको पर्यटकों तथा स्थानीय निवासियों द्वारा प्रायः उपयोग में लाया जाता है, तथा वन प्रबंधन हेतु जिनका वार्षिक रख–रखाव प्राथमिकता के आधार पर किया जाना अति आवश्यक है। इसी प्रकार उपयोगी वन मार्ग ऐसे मार्ग हैं जो वनकर्मियों के द्वारा अपेक्षाकृत कम प्रयोग में लाए जाते हैं या वैकल्पिक मार्ग के रूप में प्रयोग में लाये जाते हैं। सामान्य मार्ग वे मार्ग हैं जो वर्तमान में प्रायः प्रयोग में नहीं लाए जा रहे हैं या वैकल्पिक मार्ग उपलब्ध होने के कारण कम प्रयोग में आ रहे हैं। कम उपयोग तथा आवश्यक मरम्मत न होने के कारण ऐसे मार्गों की दशा ठीक नहीं है। इन मार्गों का विवरण निम्न सारिणी में दिया गया है।

सारिणी:–1.3

(क) वन मोटर मार्ग:–

क्र0 सं0	रेंज का नाम	वन मोटर मार्ग का नाम	लम्बाई (किमी0 में)	उपयोगिता की दृष्टि से वर्गीकरण
1.	कोटद्वार	1.पनियाली से गुलरझाला	13 किमी0	अत्यन्त उपयोगी
2.	दुगड्डा	1.मोडाखाल से ढिमकी	14 किमी0	अत्यन्त उपयोगी
		2.ओग्यू चौकी से बस्ई खान	6 किमी0	अत्यन्त उपयोगी
		3.अमसौड़ से झवाणु	5 किमी0	उपयोगी
		4.दुगड्डा से तलगांव	3 किमी0	उपयोगी
		5. मोडाखाल से सिद्धपुर	3 किमी0	उपयोगी
		6.अल्दवा से सिद्धपुर	2.50 किमी0	उपयोगी
3.	लैन्सडौन	कोई वन मोटर मार्ग नहीं है	0	
4.	लालढांग	1. लालढांग से चिल्लरखाल	13 किमी0	अत्यन्त उपयोगी
		2. सिगड्डी से मैली स्रोत	7 किमी0	अत्यन्त उपयोगी
		3.विध्यासणी से कंडरा	8 किमी0	उपयोगी
		4. सीला से फेड़वा	3 किमी0	उपयोगी

उत्तराखण्ड शासन
वन एवं पर्यावरण अनुभाग–2
संख्या /X-2-2015-19(1)2013
दिनांक 20 अप्रैल, 2015

Annexure- II

अधिसूचना

चूंकि राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण भारत सरकार नई दिल्ली के पत्र संख्या F.No.1–21/2013–NTCA, दिनांक 06.06.2013 द्वारा उत्तराखण्ड राज्य में स्थित राजाजी राष्ट्रीय पार्क एवं पूर्व दिशा में स्थित सीमावर्ती आरक्षित वन क्षेत्र जो कॉर्बेट भूदृश्य की निरंतरता में है को "टाइगर रिजर्व" के रूप में घोषित करने की संस्तुति की है;

और चूंकि प्रमुख वन संरक्षक (वन्य जीव) एवं मुख्य वन्य जीव प्रतिपालक, उत्तराखण्ड, द्वारा उक्त "टाइगर रिजर्व" के विस्तार व सीमाओं के निर्धारण हेतु एक विशेषज्ञ समिति का गठन किया है जिनके द्वारा पर्याप्त जन परामर्श के पश्चात "राजाजी टाइगर रिजर्व" के कोर एवं बफर जोन जो राजाजी राष्ट्रीय उद्यान जो कोर जोन के विस्तार एवं सीमाओं के संबंध में संस्तुति की गई है; और चूंकि राज्य सरकार का यह अभिमत है कि बाघों व अन्य वन्यजीवों तथा उनके प्राकृतावास का संरक्षण करना तथा तराई आर्क भूदृश्य में राजाजी राष्ट्रीय उद्यान तथा कॉर्बेट टाईगर रिजर्व के बीच निरंतरता बनाए रखना अनिवार्य है;

अतएव वन्यजीव (संरक्षण) अधिनियम, 1972 (केन्द्रीय अधिनियम सं0 53 वर्ष 1972) (समय–समय पर यथा संशोधित) की धारा 38V (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्यपाल, निम्न अनुसूची में उल्लिखित 1075.17 वर्ग कि0मी0 क्षेत्र को "राजाजी टाईगर रिजर्व" घोषित करने की सहर्ष स्वीकृति प्रदान करते हैं।

अनुसूची

राजाजी टाइगर रिजर्व का कोर जोन विज्ञप्ति संख्या 3807/X–2–2013–19(7)2002, दिनांक 14.09.2013 द्वारा घोषित राजाजी राष्ट्रीय पार्क का सम्पूर्ण क्षेत्रफल 819.50 वर्ग कि0मी0 है तथा बफर जोन 255.63 वर्ग कि0मी0 है जो इसके पूर्व में स्थित है। राजाजी टाइगर रिजर्व की सीमाओं का विवरण निम्नानुसार है:–

1. उत्तरी सीमा:–

मोहंड आरक्षित वन ब्लाक की सीमा स्तम्भ संख्या–34 से प्रारम्भ होकर आसारोड़ी मोहम्मदपुर, मोहम्मेवाला कक्ष संख्या 6, कांदोवाला, बलिन्दावाला, आमसोत, डबरावाला, चौहेड़ा और बनवाहा 4 वन ब्लाक की बाहरी उत्तरी सीमा से होते हुए सुसवा आरक्षित वन ब्लाक की बाहरी उत्तरी सीमा तथा रायवाला 2 की बाहरी सीमा के साथ चलते हुए गंगा नदी के तट की ओर जाकर गंगा नदी को पार कर कांठयासा मझाड़ा के गोहरी रेंज के आरक्षित वन की सीमा के बाहरी बिंदु पर मिलती है तत्पश्चात उत्तर की दिशा में बढ़ते हुए एवं गोहरी आरक्षित वन क्षेत्र की बाहरी सीमा होते हुए बिंदासनी कक्ष संख्या 1 में स्थित सीमा स्तम्भ संख्या 1 पर पहुँचती है, वहाँ से यह मालनगीर आरक्षित वन ब्लॉक की बाहरी उत्तरी सीमा से होते हुए माला आरक्षित वन ब्लॉक की बाहरी पूर्वी सीमा से होते हुए माला कक्ष संख्या 1 के पूर्वी छोर पर समाप्त हो जाती है।

2. पूर्वी सीमा:–

माला कक्ष संख्या 1 के पूर्वी छोर से यह माला आरक्षित वन ब्लॉक की दक्षिणी एवं पश्चिमी सीमाओं से होते हुए मालनगीर ब्लॉक की पूर्वी एवं दक्षिणी सीमा एवं मराल आरक्षित वन ब्लॉक की दक्षिणी एवं पश्चिमी सीमा से होते हुए यह आरक्षित वन ब्लॉकों बिंदासिनी, दुगड्डा, अमगढ़ी, लूनी की बाहरी पूर्वी सीमा तथा आरक्षित वन ब्लॉक मालन II के कक्ष संख्या 1, 2, 6, 7, 8 की बाहरी सीमा होते हुए आरक्षित वन ब्लॉकों रूपदेवगढ़, खैरखेड़ी, रतन, चांदगढ़, चतीखाल, खाड़, गिवई के उत्तरी सीमा होते हुए गिवई कक्ष संख्या 1 के पूर्वी छोर पर समाप्त होती है।

दक्षिणी सीमा–

तिराई वन खण्ड 1 की पूर्वी छोर से होते हुए यह आरक्षित वन ब्लॉक, गिर्थई पन्धाली, ग्वालगांव, गालना, सिगड़ही, पापीडाण्डाखाम की दक्षिणी सीमा से होते हुए उत्तर की दिशा में आरक्षित वन ब्लॉक सिगड़ही, रामगंग–I, रामगंग वन्य खण्ड संख्या–3 एवं खूनी 16 की पश्चिमी सीमा से होते हुए पौंडूवाली रोड तक जाता है, तत्पश्चात यह पश्चिम की ओर आरक्षित वन ब्लॉक पीली तथा श्यामपुर वन्य संख्या 9 की दक्षिणीसीमा बनाती पौंडूवाली रोड व पीली नदी को बाईं ओर छोड़ते हुए पूर्वी गंग नहर तक जाता है तत्पश्चात यह पूर्वी गंग नहर के बाईं ओर व श्यामपुर वन्य संख्या 7, 8, 9 के बीच होते हुए सिंह रोड तक तथा वहाँ से उत्तर की ओर श्यामपुर वन्य खण्ड 2A एवं 2C की पश्चिमी सीमा बनाती सिंह रोड होते हुए चाण्डी धार के तल तक, तत्पश्चात आरक्षित वन ब्लॉक चाण्डी वन्य संख्या 7 की सीमा बनाती चाण्डी धार होते हुए उसकी उत्तरी छोर तक, तत्पश्चात आरक्षित वन ब्लॉक चाण्डी वन्य संख्या 4, हजारा एवं चीला मझारा की पश्चिमी सीमा से होते हुए दुगिया ब्लाक की दक्षिणी पश्चिमी बाहरी सीमा और हरीपुर कलां की दक्षिणी सीमा से होते हुए उस स्थान तक जाती है जहाँ खड़खड़ी ब्लाक की बाहरी सीमा मिलती है। फिर खड़खड़ी ब्लाक की पूर्वी बाहरी सीमा के साथ–साथ मलकार गायापुर, मानीपुर, शवरसी, छिलक, हरनौल, धोलखा, टीरा, रौंवली, रसूलपुर, गंजरवन, लकड़कोट, बनियावाला, लालवाला वन ब्लाक की बाहरी सीमा से जाते हुए वन सीमा स्तम्भ संख्या–635 पर समाप्त होती है।

4. पश्चिमी सीमा–

लालवाला वन ब्लाक की सीमा स्तम्भ संख्या–635 से आरम्भ होकर उत्तर की ओर उत्तराखण्ड एवं उत्तर प्रदेश की अन्तर्राष्ट्रीय सीमा के साथ–साथ चलता है, अन्त तक कि इसका मिलान राष्ट्रीय राजमार्ग संख्या 72 ए के साथ में हो जाय। इसके बाद यह शिवालिक धार तक राष्ट्रीय राजमार्ग के साथ चलता है। फिर आसारोड़ी वन ब्लाक की बाहरी सीमा के साथ चलते हुए वन स्तम्भ संख्या–24 तक तथा तत्पश्चात आसारोड़ी वन्य संख्या–1ए व 5ब की सीमा होते हुए वन स्तम्भ संख्या–34 पर समाप्त होती है।

राजाजी टाइगर रिजर्व में सम्मिलित आरक्षित वन क्षेत्रों का विवरण निम्नानुसार है:–

क. राजाजी टाईगर रिजर्व के कोर क्षेत्र का विवरण

आरक्षित वन खण्ड / ब्लॉक	क्षेत्रफल हैक्टेयर में	आपत्ति
डोईवाला	40.20	उत्तराखण्ड शासन की अधिसूचना संo–3892 / X–2–2013–19(7)2002 दिo 14.08.2013 द्वारा अधिसूचित 819.54 वर्ग किमी क्षेत्र।
लालवाला	802.80	
चीला वन्य खण्ड 1बी, 2भाग में 3	119.42	
कोयलघाटी	2098.70	
गोरीपुर	307.30	
रायवाला वन्य खं. 2,3,4बी,5बी,6	217.10	
मुनवा	1466.80	
बड़ेरा	3523.20	
बनधारा वन्य खं0–4ए,4बी,4सी	271.10	
अबरामाला	1923.90	
आमगांव	1782.20	
हरिद्वारखाल्प	2470.80	
आसारोड़ी वन्य खं. 1 से 4, 5बी, 6 से 12	1399.30	
कान्तीवाला	1477.80	
मिलकेवाला वन्य खं0–5	32.20	
मोहनपुर	1261.80	
शिवजट पूर्वी भाग	1044.48	
योग	1868.30	
[illegible]वाली	2868.80	
[illegible]	1346.70	
[illegible]पाखाली	1122.80	
[illegible]वाला	1026.10	
योग	2146.80	

Scanned by CamScanner

गोलखण्ड	1479.10
गोपदना	1403.40
गिजरवन	1171.60
गेवाण	2571.00
घाण	1102.80
घाटीमोती	818.70
घोरा	1149.60
रघुनाथपुर	969.70
चामरकोट	1506.70
चंपावती	1057.40
चाड़ाखेड़ी	1568.60
चिकक	1562.10
चांदपुर	894.00
चांदीपुर	1903.60
चावली	1261.00
हरनौल	806.30
हरिया	630.90
छाड़ा	1668.40
आमगढ़ी	802.60
ओरेर	306.30
ओरेर घोड	355.80
ओरेर मझाड़ा	112.90
काठवाला मझाड़ा	436.00
कुनाऊ	3222.90
कुनाऊ घोड	532.60
कौहिया	1179.90
भीला घोड़	91.50
बांसा मझाड़ा	19.40
जोगी घोड	322.10
लागाखानी मझाड़ा	113.70
लूत घोड़	402.50
दुगदटा	1707.10
दिवासनी	2570.20
दुवासा	431.00
मुण्डास	3606.00
ध्यानाग	1697.70
सूनी	8037.80
हजारा	1047.70
कुल कोर क्षेत्र का क्षेत्रफल	61964.41 हे0 / 619.64 वर्ग किलोमीटर

ब. राजाजी टाइगर रिजर्व के बफर क्षेत्र का विवरण

आरक्षित वन खण्ड / ब्लॉक	क्षेत्रफल हैक्टेयर में
रथासन– I	825.30 ✓
रथासन– II	1410.80 ✓
रिगड़ी फला रेंज 1 से 12, 20 से 22	4350.10 ✓
रामदेवगढ़ फला रेंज 4,5	870.00 ✓
पार्वतीदेवाल	769.70 ✓
योग	7925.90 हे0
रिगड़ी फला रेंज 13 से 19	1957.80 ✓
रामदेवगढ़ फला रेंज 1 से 3	868.20 ✓
डोरादेवी	399.40 ✓
चंदनी	866.80 ✓
मालनगढ़	1382.45 ✓

अनुशंसा

सम्बन्धित वन प्रभाग की खालदार रेंज का भाग

सम्बन्धित वन प्रभाग की काटदार रेंज का भाग

= 1024.1

	692.80	
	235.30	
	427.00	
	923.90	
	423.30	
	6159.20 हे०	
	1762.70	हरिद्वार वन प्रभाग की श्यामपुर रेंज का भाग
	1599.50	
	874.00	
	2356.30	
	299.00	
	73.25	
	245.15	
	7409.19 हे०	
	714.30	रामनगर, राजाजी राष्ट्रीय पार्क के प्रशासनिक नियंत्रण की गोहरी रेंज के अन्तर्गत बिजनी बीट
	844.10	
	479.90	
	2038.30 हे०	
कुल बफर क्षेत्र	25562.59 हे० / 255.63 वर्ग किलोमी०	
राजाजी टाईगर रिजर्व का कुल क्षेत्रफल		102517 हे० / 1025.17 वर्ग किलोमी०

उपरोक्त सकल सीमा के अन्तर्गत राजाजी राष्ट्रीय उद्यान की अंतिम अधिसूचना संख्या 3607/X-2-20
1267/2002 दिनांक 14 दिसंबर 2018 द्वारा पृथक किये गये क्षेत्र एवं बफर जोन के अन्तर्गत समस्त राजस्व
एवं वन क्षेत्र वे सब इस अधिसूचना की परिधि से बाहर होंगे।

यह अधिसूचना उत्तराखण्ड राज्य के राजकीय गजट में प्रकाशित होने की तारीख से प्रभावी मानी जावेगी।

डॉ० रणवीर सिंह
प्रमुख सचिव
उत्तराखण्ड शासन।

Scanned by CamScanner

Annexure- III

भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण
National Tiger Conservation Authority
***

F.No.15-17/2011-NTCA

New Delhi, the May 8, 2019

OFFICE MEMORANDUM

The undersigned is directed to refer to order of the Hon'ble National Green Tribunal, Principal Bench at New Delhi, dated May 3, 2019 in O.A. No. 411/2019 (I.A NO. 299/2019) in the matter of Gaurav Kumar Bansal vs. the Union of India and others and to inform constitution of the following team to submit a factual and action taken report in the said matter as directed by the Hon'ble Tribunal :

(i) Dr. Raja Ram Singh, AIGF (NTCA)

(ii) Dr. R. Gopinath, Joint Director, Wildlife

(iii) Representative of the PWD, Uttarakhand

The team may be allowed to co-opt a member from the NTCA Tiger Cell, if required.

This issue with approval of the ADG (PT) & MS (NTCA).

(Dr. Vaibhav C. Mathur)
Assistant Inspector General (NTCA)
Email: aig3-ntca@nic.in
Tel. (EPABX): + 91 11 24364837-39
FAX: +91 11 24367836

To

(i) Dr. Raja Ram Singh, AIGF (NTCA)
(ii) Dr. R. Gopinath, Joint Director, Wildlife
(iii) Representative of the PWD, Uttarakhand

Copy to:

1. The ADG, Wildlife, MoEF&CC.
2. The Chief Wildlife Warden, Uttarakhand
3. The Field Director, Rajaji Tiger Reserve
4. The DFO, Lansdowne Division

OFFICE OF THE APCCF & NODAL OFFICER (FC) Annexure-IV

INDIRA NAGAR FOREST COLONEY, DEHRADUN.(UTTRAKHAND)

Detail of Land transfer Proposal

Proposal Name	**Black Topping of Pre constructed Laldhang-Chillarkhal motor road in Km 0 to 3 in constituency Kotdwar in District Pauri-Garhwal.**
Proposal No.	FP/UK/ROAD/34457/2018
Diverted Land	0.9 Ha
Name of User agency	Construction Department, PWD, Dugada, Pauri Garhwal.
Name of DFO	Lansdowne, kotdwar, Pauri Garhwal.
Proposal Submitted by User Agency to Nodal office.	07-07-2018
Proposal Forwarded to DFO for filling Part II.	23-07-2018
Proposal Forwarded to Circle by Division for filling part III.	23-08-2018
Proposal Forwarded to Nodal office by CF for filling part IV.	24-08-2018
Proposal Forwarded to State Govt for stage- I clearance by Nodal office.	27-08-2018
Stage-I Approval on dated.	12-09-2018
Stage-II Approval on dated.	07-12-2018

File from page No-1 to 61 submitted before committee dated 27-05-2019

आवश्यक आदेश

संख्या: 1267/X-4-18/1(153)/2018

प्रेषक,

सुभाष चन्द्र,
अपर सचिव,
उत्तराखण्ड शासन।

सेवा में,

अपर प्रमुख वन संरक्षक एवं नोडल अधिकारी,
वन संरक्षण, फारेस्ट कालोनी,
इन्दिरा नगर, देहरादून।

देहरादून: दिनांक 07 दिसम्बर, 2018

वन एवं पर्यावरण अनुभाग–4

विषय: जनपद–पौड़ी गढ़वाल के विधानसभा क्षेत्र कोटद्वार में पूर्व निर्मित लालढांग–चिल्लरखाल मोटर मार्ग के ब्लैक टॉपिंग हेतु 0.9 है0 वन भूमि का गैर वानिकी कार्यों हेतु लोक निर्माण विभाग को प्रत्यावर्तन किये जाने के संबंध में।

महोदय,

उपरोक्त विषयक आपके पत्र संख्या–1452/FP/UK/ROAD/34457/2018 दिनांक 01 दिसम्बर 2018 के सन्दर्भ में मुझे यह कहने का निदेश हुआ है कि वन एवं पर्यावरण विभाग, उत्तराखण्ड शासन द्वारा निर्गत सैद्धान्तिक स्वीकृति आदेश संख्या–909/एक्स–4–18/1(153)/2018 दिनांक 18.09.2018 में अधिरोपित शर्तों के पूर्ण अनुपालन होने के दृष्टिगत श्री राज्यपाल महोदय जनपद–पौड़ी गढ़वाल के विधानसभा क्षेत्र कोटद्वार में पूर्व निर्मित लालढांग–चिल्लरखाल मोटर मार्ग के ब्लैक टॉपिंग हेतु 0.9 है0 वन भूमि का गैर वानिकी कार्यों हेतु लोक निर्माण विभाग को प्रत्यावर्तन करने की विधिवत स्वीकृति, निम्नलिखित शर्तों/प्रतिबन्धों के अधीन प्रदान करते हैं:–

1. वन भूमि की वर्तमान वैधानिक स्थिति में कोई परिवर्तन नही होगा।
2. प्रयोक्ता एजेन्सी उक्त भूमि का उपयोग केवल कथित प्रयोजन हेतु ही करेगा तथा वह उक्त भूमि अथवा उसके किसी भाग को किसी अन्य विभाग, संस्था अथवा व्यक्तियों को हस्तान्तरित नहीं करेगा।
3. प्रयोक्ता एजेन्सी के अधिकारी/कर्मचारी अथवा ठेकेदार या उक्त व्यक्तियों के अधीन या उनसे सम्बन्धित किसी भी व्यक्ति द्वारा किसी भी प्रकार की वन सम्पदा को क्षति पहुँचाई जाती है, तो उसके लिए सम्बन्धित प्रभागीय वनाधिकारी द्वारा तदर्थ निर्धारित प्रतिकर, जो पूर्णतया अन्तिम एवं प्रयोक्ता एजेन्सी पर बाध्यकारी होगा, प्रयोक्ता एजेन्सी द्वारा देय होगा।
4. उक्त वन भूमि प्रयोक्ता एजेन्सी के उपयोग में तब तक बनी रहेगी, जब तक कि प्रयोक्ता एजेन्सी को उक्त प्रयोजन हेतु आवश्यकता रहेगी। यदि प्रयोक्ता एजेन्सी को उक्त भूमि अथवा उसके किसी भाग आवश्यकता न रहेगी, तो यथास्थिति उक्त भूमि अथवा उक्त भूमि का ऐसा भाग, जो प्रयोक्ता एजेन्सी के आवश्यक न रहे, मूल विभाग को बिना किसी प्रतिकर भुगतान के वापस हो जायेगी।
5. निर्माण कार्य शुरू करने से पहले वन विभाग के सक्षम अधिकारी की अनुमति प्राप्त की जायेगी।
6. वन विभाग तथा उसके अभिकर्ताओं को किसी भी समय जब वे आवश्यक समझें, हस्तान्तरित किये गये भू पर प्रवेश करने व उसका निरीक्षण करने का अधिकार होगा।
7. प्रयोक्ता एजेन्सी के व्यय पर वन विभाग द्वारा प्रस्तावित पॉलिटेक्निक, के दोनों ओर रिक्त पड़े स्थान यथोचित वृक्षारोपण एवं 10 वर्षों तक उसका रख–रखाव किया जायेगा।
8. प्रयोक्ता एजेन्सी के व्यय पर वन विभाग द्वारा क्षतिपूरक वृक्षारोपण के अन्तर्गत यथोचित वृक्षों का वृक्ष एवं 10 वर्षों तक उनका रखरखाव किया जायेगा।
9. मा0 उच्चतम् न्यायालय/भारत सरकार द्वारा यदि भविष्य में एन0पी0वी0 की वर्तमान दरों में वृद्धि की जा तो प्रयोक्ता एजेन्सी के द्वारा एन0पी0वी0 की बढ़ी हुई धनराशि का भुगतान वन विभाग को यथासमय जायेगा व देय धनराशि को (ad-hoc CAMPA) कोष को स्थानान्तरित किया जायेगा।
10. प्रयोक्ता एजेन्सी द्वारा जनपद कार्य बल की संस्तुतियों एवं भू–वैज्ञानिक के सुझावों का कड़ाई से अ किया जायेगा।
11. प्रयोक्ता एजेन्सी द्वारा प्रस्तावित योजना का निर्माण एवं तदोपरान्त रख–रखाव के दौरान आस–पास की वनस्पतियों एवं जीव जन्तुओं को कोई नुकसान नहीं पहुँचाया जायेगा।
12. प्रयोक्ता एजेन्सी द्वारा परियोजना निर्माण में कार्यरत मजदूरों/स्टाफ को रसोई गैस/ किरोसिन आपूर्ति की जायेगी, जिससे निकटवर्ती वनों पर जैविक दबाव को कम किया जा सके।
13. प्रयोक्ता एजेन्सी द्वारा प्रस्तावित स्थल/वन क्षेत्र के आस–पास मजदूरों/स्टाफ के लिए किसी प्रकार नहीं लगाया जायेगा।

14. प्रयोक्ता एजेन्सी द्वारा प्रस्तावित वन भूमि के अतिरिक्त आस–पास की वन भूमि से सडक निर्माण के दौरान मिट्टी/पत्थर काटने एवं भरने का कार्य नहीं किया जायेगा।
15. प्रयोक्ता एजेन्सी के व्यय पर मक डिस्पोजल का कार्य प्रस्तुत की गयी योजना के अनुसार वन विभाग की देख–रेख में किया जायेगा। प्रयोक्ता एजेन्सी द्वारा उत्सर्जित मलवे का निस्तारण चिन्हित स्थलों पर ही किया जायेगा व उत्सर्जित मलवे को किसी भी दशा में पहाडों के ढलान से नीचे/नदी में निस्तारित नहीं किया जायेगा।
16. निर्माण कार्य के अन्तर्गत पातित होने वाले वृक्षों का पातन उत्तराखण्ड वन विकास निगम द्वारा किया जायेगा एवं आवश्यक न्यूनतम् वृक्षों का ही पातन किया जायेगा।
17. प्रयोक्ता एजेन्सी के द्वारा एन0पी0वी0 क्षतिपूरक वृक्षारोपण, मलवा निस्तारण एवं मार्ग के दोनों ओर रिक्त पडे स्थानों पर वृक्षारोपण हेतु जमा की गयी धनराशि को भारत सरकार, पर्यावरण एवं वन मंत्रालय के स्तर पर गठित तदर्थ क्षतिपूरक वृक्षारोपण निधि प्रबन्ध एवं नियोजन एजेन्सी (ad-hoc CAMPA) को स्थानान्तरित कर दिया गया है।
18. यदि कोई अन्य संबंधित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन सक्षम प्राधिकारी की अनुमति लेना प्रयोक्ता एजेंसी का उत्तरदायित्व होगा।
19. ऐसी अन्य कोई भी शर्त जो कि भारत सरकार भविष्य में पर्यावरण, वन एवं वन्य जीवों/वन भूमि के संरक्षण हेतु आवश्यक समझें।
20. प्रयोक्ता अभिकरण वन विभाग की देख–रेख में प्रत्यावर्तित भूमि का **RCC Pillars** लगाकर सीमांकन करेगा जिन पर **Forward** तथा **Back bearing** अंकित किया जाय।
21. प्रयोक्ता एजेन्सी द्वारा प्रस्ताव में निहित किसी भी निर्धारित शर्त का अनुपालन नहीं होने अथवा असंतोषजनक अनुपालन होने की स्थिति में भारत सरकार द्वारा स्वीकृति को निरस्त करने का अधिकार सुरक्षित है।

2. तदनुसार कार्यवाही करना सुनिश्चित करें।

भवदीय,

(सुभाष चन्द)
अपर सचिव।

संख्या: (1)/ X-4-18/1(153)/2018 तदिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निजी सचिव मा0 वन मंत्री, उत्तराखण्ड सरकार।
2. अपर प्रमुख वन संरक्षक (केन्द्रीय), भारत सरकार, पर्यावरण एवं वन मंत्रालय, क्षेत्रीय कार्यालय, 25 सुभाष रोड उत्तराखण्ड देहरादून।
3. महालेखाकार, लेखा एवं हकदारी, उत्तराखण्ड, देहरादून।
4. सचिव, लोक निर्माण विभाग, उत्तराखण्ड शासन।
5. जिलाधिकारी, पौड़ी गढ़वाल।
6. प्रभागीय वनाधिकारी लैन्सडौन वन प्रभाग, कोटद्वार।
7. अधिशासी अभियन्ता, नि0 खण्ड, लोक निर्माण विभाग, दुगड्डा पौड़ी गढवाल।
8. जिला पंचायत अध्यक्ष पौड़ी।
9. निदेशक, राष्ट्रीय सूचना केन्द्र (NIC), उत्तराखण्ड सचिवालय परिसर, देहरादून को इस आशय से प्रेषित कि कृपया इस शासनादेश को एन0आई0सी0 की वेबसाईट पर अपलोड करने का कष्ट करें।
10. गार्ड फाईल।

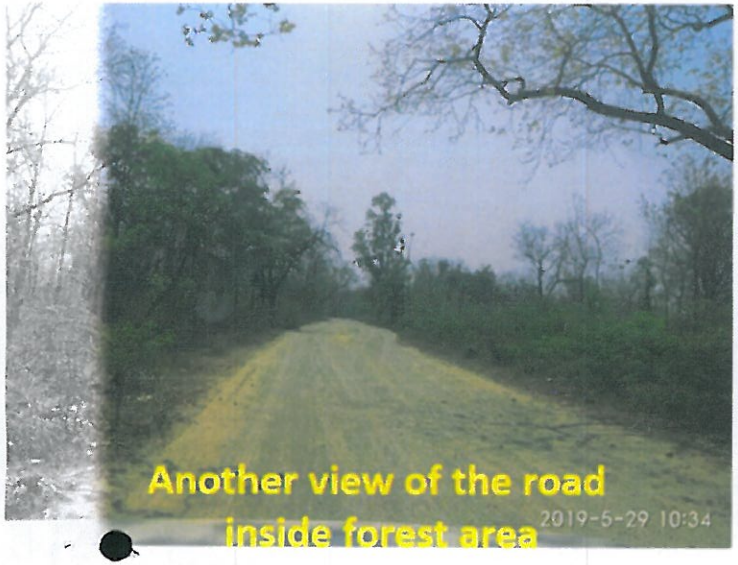
आज्ञा से,

(सत्यप्रकाश सिंह)
उप सचिव

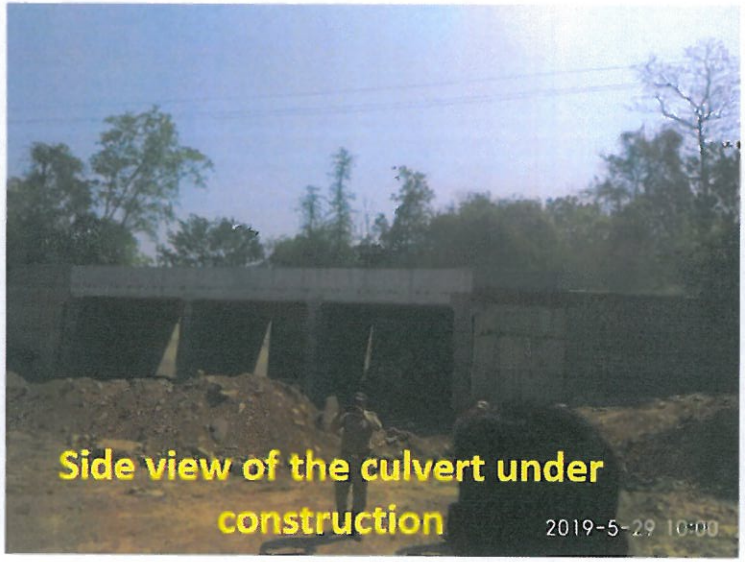
Foundation for culvert

View of 7 metre wide road

Road work in progress



Another view of the road inside forest area



Side view of the culvert under construction

Foundation stone for upgradation of 11 km road including 3 bridges by Hon'ble Forest Minister dtd 16.12.2018

Annexure- VI

OFFICE OF THE APCCF & NODAL OFFICER (FC)
INDIRA NAGAR FOREST COLONEY, DEHRADUN.(UTTRAKHAND)

Detail of Land transfer Proposal

Proposal Name	**Black topping of Sigaddi Shrot to Chillarkhal motor road in length of 3.30 Km.**
Proposal No.	FP/UK/ROAD/37834/2018
Diverted Land	0.99 Ha
Name of User agency	Construction Department, PWD, Dugada, Pauri Garhwal.
Name of DFO	Lansdowne, kotdwar, Pauri Garhwal.
Proposal Submitted by User Agency to Nodal office.	22-12-2018
Proposal Forwarded to DFO for filling Part II.	22-12-2018
Proposal Forwarded to Circle by Division for filling part III.	22-12-2018
Proposal Forwarded to Nodal office by CF for filling part IV.	22-12-2018
Proposal Forwarded to State Govt for stage- I clearance by Nodal office.	24-12-2018
Stage-I Approval on dated.	26-12-2018
Stage-II Approval on dated.	28-12-2018

File from page No-1 to 56 submitted before committee dated - 27-05-2019

D·998

संख्याः /X-4-18/1(220)/2018

प्रेषक,

सुभाष चन्द,
अपर सचिव,
उत्तराखण्ड शासन।

सेवा में,

अपर प्रमुख वन संरक्षक एवं नोडल अधिकारी,
वन संरक्षण, फारेस्ट कालोनी,
इन्दिरा नगर, देहरादून।

वन एवं पर्यावरण अनुभाग–4

देहरादूनः दिनांकः 28 दिसम्बर, 2018

विषयः जनपद–पौड़ी गढ़वाल के विधान सभा क्षेत्र कोटद्वार में पूर्व निर्मित लालढांग–चिल्लरखाल के सिंगड्डीस्रोत से चिल्लरखाल मोटर मार्ग के ब्लैक टॉपिंग हेतु 0.99 हे0 वन भूमि का गैर वानिकी कार्यों हेतु लोक निर्माण विभाग को प्रत्यवर्तन किये जाने के संबंध में।

महोदय,

उपरोक्त विषयक आपके पत्र संख्या–1739/FP/UK/ROAD/37834/2018, दिनांक 28 दिसम्बर, 2018 के सन्दर्भ में मुझे यह कहने का निदेश हुआ है कि वन एवं पर्यावरण विभाग, उत्तराखण्ड शासन द्वारा निर्गत सैद्धान्तिक स्वीकृति आदेश संख्या–1343/एक्स–4–18/1(220)/2018 दिनांक 26.12.2018 में अधिरोपित शर्तों के पूर्ण अनुपालन होने के दृष्टिगत श्री राज्यपाल महोदय **जनपद–पौड़ी गढ़वाल के विधान सभा क्षेत्र कोटद्वार में पूर्व निर्मित लालढांग–चिल्लरखाल के सिंगड्डीस्रोत से चिल्लरखाल मोटर मार्ग के ब्लैक टॉपिंग हेतु 0.99 हे0 वन भूमि का गैर वानिकी कार्यों हेतु लोक निर्माण विभाग को प्रत्यावर्तन** करने की विधिवत् स्वीकृति, निम्नलिखित शर्तों/प्रतिबन्धों के अधीन प्रदान करते हैं–

1. वन भूमि की वर्तमान वैधानिक स्थिति में कोई परिवर्तन नहीं होगा।
2. प्रयोक्ता एजेन्सी उक्त भूमि का उपयोग केवल कथित प्रयोजन हेतु ही करेगा तथा वह उक्त भूमि अथवा उसके किसी भाग को किसी अन्य विभाग, संस्था अथवा व्यक्तियों को हस्तान्तरित नहीं करेगा।
3. प्रयोक्ता एजेन्सी के अधिकारी/कर्मचारी अथवा ठेकेदार या उक्त व्यक्तियों के अधीन या उनसे सम्बन्धित कोई भी व्यक्ति द्वारा किसी भी प्रकार की वन सम्पदा को क्षति पहुँचाई जाती है, तो उसके लिए सम्बन्धित प्रभागीय वनाधिकारी द्वारा तदर्थ निर्धारित प्रतिकर, जो पूर्णतया अन्तिम एवं प्रयोक्ता एजेन्सी पर बाध्यकारी होगा, प्रयोक्ता एजेन्सी द्वारा देय होगा।
4. उक्त वन भूमि प्रयोक्ता एजेन्सी के उपयोग में तब तक बनी रहेगी, जब तक कि प्रयोक्ता एजेन्सी को उसकी उक्त प्रयोजन हेतु आवश्यकता रहेगी। यदि प्रयोक्ता एजेन्सी को उक्त भूमि अथवा उसके किसी भाग की आवश्यकता न रहेगी, तो यथास्थिति उक्त भूमि अथवा उक्त भूमि का ऐसा भाग, जो प्रयोक्ता एजेन्सी के लिए आवश्यक न रहे, मूल विभाग को बिना किसी प्रतिकर भुगतान के वापस हो जायेगी।
5. निर्माण कार्य शुरू करने से पहले वन विभाग के सक्षम अधिकारी की अनुमति प्राप्त की जायेगी।
6. वन विभाग तथा उसके अभिकर्ताओं को किसी भी समय जब वे आवश्यक समझें, हस्तान्तरित किये गये भूखण्ड पर प्रवेश करने व उसका निरीक्षण करने का अधिकार होगा।
7. प्रयोक्ता एजेन्सी के व्यय पर वन विभाग द्वारा प्रस्तावित पॉलिटेक्निक, के दोनों ओर रिक्त पड़े स्थानों पर यथोचित वृक्षारोपण एवं 10 वर्षों तक उसका रख–रखाव किया जायेगा।
8. प्रयोक्ता एजेन्सी के व्यय पर वन विभाग द्वारा क्षतिपूरक वृक्षारोपण के अन्तर्गत यथोचित वृक्षों का वृक्षारोपण एवं 10 वर्षों तक उनका रखरखाव किया जायेगा।
9. मा0 उच्चतम् न्यायालय/भारत सरकार द्वारा यदि भविष्य में एन0पी0वी0 की वर्तमान दरों में वृद्धि की जाती है, तो प्रयोक्ता एजेन्सी के द्वारा एन0पी0वी0 की बढ़ी हुई धनराशि का भुगतान वन विभाग को यथासमय किया जायेगा व देय धनराशि को (ad-hoc CAMPA) कोष को स्थानान्तरित किया जायेगा।
10. प्रयोक्ता एजेन्सी द्वारा जनपद कार्य बल की संस्तुतियों एवं भू–वैज्ञानिक के सुझावों का कड़ाई से अनुपालन किया जायेगा।
11. प्रयोक्ता एजेन्सी द्वारा प्रस्तावित योजना का निर्माण एवं तदोपरान्त रख–रखाव के दौरान आस–पास के क्षेत्र की वनस्पतियों एवं जीव जन्तुओं को कोई नुकसान नहीं पहुँचाया जायेगा।
12. प्रयोक्ता एजेन्सी द्वारा परियोजना निर्माण में कार्यरत् मजदूरों/स्टाफ को रसोई गैस/किरोसिन तेल की आपूर्ति की जायेगी, जिससे निकटवर्ती वनों पर जैविक दबाव को कम किया जा सके।
13. प्रयोक्ता एजेन्सी द्वारा प्रस्तावित स्थल/वन क्षेत्र के आस–पास मजदूरों/स्टाफ के लिए किसी प्रकार का कैम्प नहीं लगाया जायेगा।

14. प्रयोक्ता एजेन्सी द्वारा प्रस्तावित वन भूमि के अतिरिक्त आस–पास की वन भूमि से सड़क निर्माण के दौरान मिट्टी/पत्थर काटने एवं भरने का कार्य नहीं किया जायेगा।
15. प्रयोक्ता एजेन्सी के व्यय पर मक डिस्पोजल का कार्य प्रस्तुत की गयी योजना के अनुसार वन विभाग की देख–रेख में किया जायेगा। प्रयोक्ता एजेन्सी द्वारा उत्सर्जित मलवे का निस्तारण चिन्हित स्थलों पर ही किया जायेगा व उत्सर्जित मलवे को किसी भी दशा मे पहाड़ों के ढलान से नीचे/नदी में निस्तारित नहीं किया जायेगा।
16. निर्माण कार्य के अन्तर्गत पातित होने वाले वृक्षों का पातन उत्तराखण्ड वन विकास निगम द्वारा किया जायेगा एवं आवश्यक न्यूनतम वृक्षों का ही पातन किया जायेगा।
17. प्रयोक्ता एजेन्सी के द्वारा एन0पी0वी0 क्षतिपूरक वृक्षारोपण, मलवा निस्तारण एवं मार्ग के दोनों ओर रिक्त पड़े स्थानों पर वृक्षारोपण हेतु जमा की गयी धनराशि को भारत सरकार, पर्यावरण एवं वन मंत्रालय के स्तर पर गठित तदर्थ क्षतिपूरक वृक्षारोपण निधि प्रबन्ध एवं नियोजन एजेन्सी (ad-hoc CAMPA) को स्थानान्तरित कर दिया गया है।
18. यदि कोई अन्य संबंधित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन सक्षम प्राधिकारी की अनुमति लेना प्रयोक्ता एजेंसी का उत्तरदायित्व होगा।
19. ऐसी अन्य कोई भी शर्त जो कि भारत सरकार भविष्य में पर्यावरण, वन एवं वन्य जीवों/वन भूमि के संरक्षण हेतु आवश्यक समझें।
20. प्रयोक्ता अभिकरण वन विभाग की देख–रेख में प्रत्यावर्तित भूमि का **RCC Pillars** लगाकर सीमांकन करेगा जिन पर **Forward** तथा **Back bearing** अंकित किया जाय।
21. प्रयोक्ता एजेन्सी द्वारा प्रस्ताव में निहित किसी भी निर्धारित शर्त का अनुपालन नहीं होने अथवा असंतोषजनक अनुपालन होने की स्थिति में भारत सरकार द्वारा स्वीकृति को निरस्त करने का अधिकार सुरक्षित है।

2. तदनुसार कार्यवाही करना सुनिश्चित करें।

भवदीय,

(सुभाष चन्द्र)
अपर सचिव।

संख्या: (1)/ X-4-18/1(220)/2018 तददिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निजी सचिव मा0 वन मंत्री, उत्तराखण्ड सरकार।
2. अपर प्रमुख वन संरक्षक (केन्द्रीय), भारत सरकार, पर्यावरण एवं वन मंत्रालय, क्षेत्रीय कार्यालय, 26 सुभाष रोड उत्तराखण्ड देहरादून।
3. महालेखाकार, लेखा एवं हकदारी, उत्तराखण्ड, देहरादून।
4. सचिव, लोक निर्माण विभाग, उत्तराखण्ड शासन।
5. जिलाधिकारी, पौड़ी।
6. प्रभागीय वनाधिकारी, लैन्सडोन वन प्रभाग, कोटद्वार।
7. अधिशासी अभियन्ता, निर्माण खण्ड, लोक निर्माण विभाग, दुगड्डा, पौड़ी।
8. जिला पंचायत अध्यक्ष, पौड़ी।
9. निदेशक, राष्ट्रीय सूचना केन्द्र (NIC), उत्तराखण्ड सचिवालय परिसर, देहरादून को इस आशय से प्रेषित कि कृपया इस शासनादेश को एन0आई0सी0 की वेबसाईट पर अपलोड करने का कष्ट करें।
10. गार्ड फाईल।

आज्ञा से,

(आर0के0 तोमर)
संयुक्त सचिव।

Annexure- VII

भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण
National Tiger Conservation Authority
***

F.No.1-21/2013-NTCA

New Delhi, the March 14, 2019

To,

Chief Wildlife Warden
Uttarakhand, Dehradun

Sub: **Media article alleging violation of Wildlife (Protection) Act at Rajaji Tiger Reserve, Uttarakhand.**

Ref. News item titled "For promised road, Uttarakhand wangles land from tiger reserve" of Indian Express, New Delhi edition dated 14.03.2019 by Jay Mazoomdaar.

Sir,

Reference is invited to the subject and letter cited above. In this context, I am directed to request you to kindly furnish factual information in respect of alleged violations highlighted by the media article is enclosed.

It is requested that the said information may kindly be provided by **22.03.2019**.

Encl. As above

Yours faithfully,

14/3/2019
(Dr. Raja Ram Singh)
Assistant Inspector General (NTCA)
E-mail: aig1-ntca@nic.in
Tel. (EPABX): + 91 11 24364837-39
FAX: +91 11 24367836

F.No.1-21/2013-NTCA
Copy to: for information to :

1. PPS to DGF & SS, MoEF&CC
2. PS to ADG(WL), MoEF&CC
3. IGF (FC), MoEF&CC
4. The Principal Chief Conservator of Forests and Head of Forest Force, Uttarakhand.
5. The Principal Secretary (Forests) Uttarakhand.
6. The Additional Principal Chief Conservator of Forests(Nodal Officer), Uttarakhand.
7. The Field Director, Rajaji Tiger Reserve, Uttarakhand.
8. The Divisional Forest Officer, Lansdowne Forest Division, Uttarakhand.
9. PS to ADG (PT) & MS (NTCA).

issued-WE
14/3/019

14/3/2019
(Dr. Raja Ram Singh)
Assistant Inspector General (NTCA)

बी–१ विंग, सातवां तल, प. दीनदयाल अंत्योदय भवन, सी.जी.ओ. कॉम्प्लेक्स, लोधी रोड, नई दिल्ली ११०००३
B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, Lodhi Road, New Delhi – 110003

भारत सरकार

Government of India

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

Ministry of Environment, Forest and Climate Change

राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण

National Tiger Conservation Authority

***

F.No.1-21/2013-NTCA

New Delhi, the April 29, 2019

To,

REMINDER-I

Chief Wildlife Warden
Uttarakhand,
Dehradun

Sub: **Media article alleging violation of Wildlife (Protection) Act, 1972 at the Rajaji Tiger Reserve, Uttarakhand.**

Ref. This Authority letter of even no. dated March 14, 2019

Sir,

Reference is invited to the subject and letter cited above. In this context, I am directed to request you to kindly furnish information as solicited vide letter referred above, at the earliest.

Yours faithfully,

29/4/19

(Dr. Raja Ram Singh)
Assistant Inspector General (NTCA)
E-mail: aig1-ntca@nic.in
Tel. (EPABX): + 91 11 24364837-39
FAX: +91 11 24367836

F.No.1-21/2013-NTCA
Copy to: for information to :

1. The Field Director, Rajaji Tiger Reserve, Uttarakhand.
2. The Divisional Forest Officer, Lansdowne Forest Division, Uttarakhand.

29/4/19

(Dr. Raja Ram Singh)
Assistant Inspector General (NTCA)

Issued 30/4/2019

बी–1 विंग, सातवां तल, पं. दीनदयाल अंत्योदय भवन, सी.जी.ओ. कॉम्प्लेक्स, लोधी रोड, नई दिल्ली - ११०००३
B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, Lodhi Road, New Delhi - 110003

भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण
National Tiger Conservation Authority
***

F.No.1-21/2013-NTCA

Dated 30.05.2019

REMINDER - II

To,

The Chief Wildlife Warden,
Uttarakhand, Dehradun.

Sub: Media article alleging violation of Wildlife (Protection) Act, 1972 at the Rajaji Tiger Reserve, Uttarakhand-reg.

Ref: This Authority's letters of even no. dated March 14, 2019 and April 29, 2019.

Madam,

Reference is invited to the subject and letter cited above. The factual status requested for, has not been received till date.

In this context, I am directed to request you to kindly furnish information as solicited vide letter referred above, at the earliest.

Yours faithfully

30/5/19

(Raja Ram Singh)
Assistant Inspector General of Forests
New Delhi

O/C issued
31/5/19

बी –1 विंग, सातवां तल, पं. दीनदयाल अंत्योदय भवन, सी.जी.ओ. काम्प्लेक्स, लोधी रोड, नई दिल्ली,
दूरभाष सं0: 011–24367837–42, फैक्स सं0: 011– 24367836, ई-मेल: aig1-ntca@nic.in
B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, Lodhi Road, New Delhi –110003,
Telephone No: 011–24367837–42, Fax No: 011– 24367836, E-mail: aig1-ntca@nic.in

Subject: URGENT - COURT MATTER - NGT - ORIGINAL APPLICATION NO. 411 OF 2019

Annexure-VIII

To: ms-ntca@nic.in

Date: 06/03/19 09:47 AM

From: Gaurav Bansal <advocategauravkumarbansal@gmail.com>

Representation.docx (15kB) HOFF Letter.jpg (275kB)

03/06/2019

MEMBER SECRETARY
NATIONAL TIGER CONSERVATION AUTHORITY
B-1 WING, PANDIT DEENDAYAL ANTYODAYA BHAWAN,
CGO COMPLEX
PRAGATI VIHAR
NEW DELHI-110003

REFERENCE: **Original Application No. 411 of 2019**
GAURAV KUMAR BANSAL VS. UNION OF INDIA AND OTHERS

SUBJECT: **REGARDING ILLEGAL LETTER DATED 31/05/2019 HEAD OF FOREST FORCE (HOFF) UTTARAKHAND FOR CARRYING ON WITH THE ILLEGAL INFRASTRUCTRE DEVELOPMENTAL ACTIVITIES IN BUFFER AREA OF RAJAJI TIGER RESERVE, UTTARAKHAND**

Sir,

As you are aware that on the plea of undersigned, Hon'ble National Green Tribunal vide its order dated 03/05/2019 issued in Original Application No. 411 of 2019 has appointed NATIONAL TIGER CONSERVATION AUTHORITY as "NODAL AGENCY" to provide FACTUAL REPORT on the issue of ILLEGAL INFRESTRUCTUTRE DEVELOPMENT ACTIVITIES taking place on LALDHANG CHILLARKHAL ROAD, a part of Buffer Area of Rajaji Tiger Reserve.

In context to the above, undersigned wish to draw kind attention of yours on the letter dated 31/05/2019 issued by Head Of Forest Force (HOFF), Uttarakhand wherein it has been decided by the said authority that State of Uttarakhand can carry on with the Infrastructure Development Activities at Laldhand - Chillarkhal Road which is buffer area of Rajaji Tiger Reserve.

Grievance of the undersigned is that State of Uttarakhand has failed to appreciate Section 38 (O)(1) (b) and Section 38 (o) (1) (g) of the Wildlife Protection Act – 1972 which clearly says that projects falling within a Notified Tiger Reserve, be it core or buffer, irrespective of area involved needs Wildlife Clearance.

Further, as per 36 of the Biological Diversity Act, it is the fundamental duty of the State of Uttarakhand to provide Ex Situ Conservation as well as In Situ Conservation Methods / Inputs for the protection of Biodiversity and Biological Resources in Laldhand – Chillarkhal Road which is in buffer area of Rajaji Tiger Reserve.

Needless to mention here that the said 11.5 km of patch which constitute LALDHANG CHILLARKHAL ROAD not only forms crucial connectivity between CORBETT TIGER RESERVE & RAJAJI TIGER RESERVE but also ensure dispersal of TIGERS from CORBETT TO RAJAJI.

In view of the above, undersigned requests URGENT INTERVENTION of yours and further requests to kindly ensure that no construction activity shall take place in the said fragile area (LALDHANG CHILLARKHAL ROAD) without

having STATUTORY CLEARANCE as provided under Wildlife Protection Act as well as without having EXSITU & INSITU MITIGATION MEASURES as provided under BIOLOGICAL DIVERSITY ACT.

Thanking You.

Yours
Gaurav Kumar Bansal
Advocate
A26 (Basement)
Jangpura Extension
New Delhi – 14
09811164777
advocategauravkumarbansal@gmail.com

Encl:
a. Soft Copy of Representation
b. HOFF Letter

HOFF Letter.jpg

पत्रांक,

प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड, देहरादून।

सेवा में,

प्रमुख सचिव,
वन एवं पर्यावरण,
उत्तराखण्ड शासन।

देहरादून, दिनांक 31 मई, 2019।

विषय :– लालढांग–चिल्लरखाल मोटर मार्ग के सुदृढीकरण के सम्बन्ध में।

संदर्भ :– उत्तराखण्ड शासन का पत्रांक 410/X-4-19/1(153)/2018 दिनांक 10.05.2019, प्रमुख वन संरक्षक, वन्यजीव को सम्बोधित अ0शा0 पत्रांक 481/X-4-19/1(153)/2018 दिनांक 20.05.2019 एवं पत्रांक 1095 / X-1-2019-02(04)/2019 दिनांक 21.05.2019।

महोदय,

इस स्तर से दिये गये निर्देशों के क्रम में **प्रमुख वन संरक्षक, वन्यजीव / मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड** की अध्यक्षता में प्रकरण के सम्बन्ध में सम्बन्धित वरिष्ठ अधिकारियों के साथ दिनांक 30.05.2019 को एक महत्वपूर्ण बैठक की गयी, जिसका कार्यवृत्त उनके पत्रांक 4107 / 12–1, दिनांक 31.05.2019 से प्राप्त हुआ है। बैठक के कार्यवृत्त की छायाप्रति संलग्न है। कार्यवृत्त के अनुसार **लालढांग–चिल्लरखाल मोटर मार्ग** के सुदृढीकरण का कार्य पारिस्थितिकीय रूप से पूर्णतया पोषणीय (completely sustainable) है और इस कारण **भारतीय वन्यजीव (संरक्षण) अधिनियम–1972** की **धारा 29(O)(1)(b)** एवं **धारा 29(O)(1)(g)** के अन्तर्गत wildlife-clearance लिए जाने की कोई आवश्यकता नहीं समझी गयी। प्रकरण में वृक्षों का पातन न होने, संबंधित कार्य से वन भूमि कटाव की रोकथाम होने, 'कलवर्ट' एवं 'क्रॉस ड्रेनेज' निर्माण द्वारा वन्यजीवों का आवागमन सुलभ होने और वन कर्मियों द्वारा वन्यजीवों की सुरक्षा हेतु वर्षाकाल में नियमित गश्त किये जाने की सुगमता का हवाला भी दिया गया है। **अधोहस्ताक्षरी बैठक में निकले निष्कर्ष से पूर्णतया सहमत हैं।**

संबन्धित **प्रभागीय वनाधिकारी** द्वारा good-faith में और precautionary-approach को अपनाते हुए कार्य को अस्थाई रूप से रूकवाया गया है।

अतः अब जबकि प्रकरण का उच्च स्तर से परीक्षण कर स्थिति स्पष्ट हो चुकी है, तो ऐसे में नियमानुसार की जा रही कार्यवाही को रोका जाना उचित नहीं होगा। अतः तद्नुसार अधीनस्थ को निर्देशित किया जा रहा है।

संलग्नक :– यथोपरि।

भवदीय,

31/05/19
(जय राज)
प्रमुख वन संरक्षक,
उत्तराखण्ड।

संख्या 2194 / 12-2(1) दिनांकित।

प्रतिलिपि उपरोक्त क्रम में निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. **प्रमुख वन संरक्षक, वन्यजीव / मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून।**
2. **मुख्य वन संरक्षक, गढ़वाल, पौड़ी** को इस आशय से कि नियमानुसार किये जा रहे सुदृढीकरण कार्यों को अब न रोका जाये।

31/05/19
(जय राज)
प्रमुख वन संरक्षक,
उत्तराखण्ड।

भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण
National Tiger Conservation Authority

Annexure- IX

F. No. 15-17/2011-NTCA **New Delhi, the June 10, 2019**

To

Chief Secretary
Govt. of Uttarakhand,
Dehradun.

Sub: Illegal Road Construction in Rajaji Tiger Reserve, Uttarakhand-reg.

Ref: E-mail dated 03.06.2019 from Shri Gaurav Kumar Bansal in Original Application No 411 of 2019 (IA 299/2019) Shri Gaurav Kumar Bansal vs Union of India and others.

Sir

While drawing your kind attention to above subject under reference, I am to inform that the aforesaid matter has been brought to notice of this Authority. In this context, you are requested to take note of the following facts in this regard;

i) The National Tiger Conservation Authority (NTCA) is empowered to disallow any ecologically unsustainable land use in a Tiger Reserve under section 38 (O) 1 (b) of the Wildlife (Protection) Act, 1972. The applicant has brought to notice of this Authority regarding the letter no *Kh-1920/13-2(1) dated 31.05.2019* issued by the PCCF & HoFF, Govt. of Uttarakhand. The content of the letter has concluded that construction of a road in notified Tiger Reserve is an ecologically sustainable activity. As above provision of the Wildlife (Protection) Act, 1972 empowers NTCA to evaluate and assess various aspects of sustainable ecology. Therefore, without referring the matter to NTCA the conclusion drawn by the PCCF & HoFF, Govt. of Uttarakhand is violative of the said provision of the Act.

ii) An Original Application No 411 of 2019 (IA 299/2019), *Shri Gaurav Kumar Bansal vs Union of India and others*, has been submitted in Hon'ble National Green Tribunal in this matter. Based on various facts submitted by the applicant, it is *prima facie* found that mandatory permission of Govt. of India and Standing Committee of National Board of Wild Life has not been taken as per provisions of the Forest (Conservation) Act, 1980 and the Wildlife (Protection) Act, 1972 and Guidelines issued by MoEF&CC in this regard. Further, in pursuance of direction given by Hon'ble NGT on 03.05.2019, a committee was constituted by this Authority to submit factual and action taken report in the said matter.

iii) The process prescribed for land diversion in a Tiger Reserve has not been followed in two different patches of Laldhang-Chillarkhal Road as per the direction of MoEF issued vide F.No. 6-74/2012 WL (Pt) dated 10.04.2015, where mandatory wildlife clearances have to be taken from the Standing Committee of National Board for Wild Life through the CWLW & State Board for Wild Life.

iv) The matter was also referred by this Authority's letter No. 1-21/2013-NTCA dated 14.03.2019, 29.04.2019 & 30.05.2019 to the CWLW, Govt. of Uttarakhand for furnishing factual status, which has not been responded to till date.

v) The letter issued by the PCCF & HoFF dated 31.05.2019 further intends to convey that Road Construction activity inside Tiger Reserve by the PWD is not an ecologically unsustainable activity and it doesn't require any permission under the Wildlife (Protection) Act, 1972, which is grossly incorrect.

Hence, you are requested to taken necessary corrective measures so as to abide by the mandatory provision of the Wildlife (Protection) Act, 1972 and the Forest (Conservation) Act 1980 and relevant orders issued by this Authority and MoEF&CC.

Yours sincerely,

(Dr. Amit Mallick)
Inspector General of Forests (NTCA)
Email: ig-ntca@nic.in
Tel. (EPABX): + 91 11 24367837-39
FAX: +91 11 24367836

Copy to:

1. ADG (WL), MoEF&CC, New Delhi.
2. ADG (FC), MoEF&CC, New Delhi.

Government of India
Ministry of Environment and Forests
Wildlife Division

Annexure-X

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003

F. No. 6-10/2011 WL
Dated: 19 **December 2012**

Sub: Guidance document for taking up non forestry activities in wildlife habitats.

Reference is invited to this Ministry's letter of even no. dated 15th March 2011 regarding the above mentioned subject. In this context, the undersigned is directed to mention that the matter has been discussed in great detail in the Ministry of Environment and Forests and the old guidelines have been reviewed in light of the existing provisions of laws and rules. It has been highlighted in the review that unless there is a clear legal delineation of elephant habitats and corridors, the implementation of the guidelines with respect to Elephant Reserves and corridors becomes very difficult. Therefore, the Wildlife Department is to work out a process by which these habitats acquire legal status. In the meanwhile, the revised guidelines, **annexed** to this letter, will be used as guidance for NBWL clearance for non-forestry activities are to be taken up in wildlife area.

2. It is clarified that while project proponents may simultaneously apply for Environment, Forest and NBWL clearances, in order to complete the formalities without undue delay, no rights will vest in or accrue to them unless all clearances are obtained. In other words, project proponents cannot rely upon the concept of *fait accompli*, if they have already received any of the clearances. The Environmental, Forest and NBWL clearances will all be processed on their respective merits, and the clearance of one aspect will not confer any right upon the project proponent. Complete clearance is obtained only when all the requisite clearances have been obtained by the Project Proponent. This approach would protect the integrity of the flora and fauna of the country, as well as bring in clarity and transparency in the issue of Environmental, Forest and NBWL clearance.

3. This is in supersession of the orders of even no. dated 15th March 2011, and any communication related to this document thereafter.

4. This issues with the approval of Hon'ble Minister of State (Independent Charge) for Environment and Forests.

(Vivek Saxena)
Deputy Inspector General of Forests (WL)

Encl: Revised guidelines

Distribution:

1. The Secretary, all Ministries/Departments of Government of India, New Delhi
2. The Chief Secretary, all States/Union Territories
3. The Pr. Chief Conservator of Forests, all States/Union Territories
4. The Chief Wildlife Warden, all States/Union Territories.

Copy to:

1. PS to Hon'ble MEF
2. PPS to Secretary (E&F), MoEF
3. PPS to DGF & SS, MoEF
4. PPS to Addl. DGF(WL)/PPS to Addl. DGF(FC)/PPS to Member Secretary, NTCA
5. PPS to JS (I.A Division)/ PPS to IGF (WL)/PPS to IGF& Director, PE/PPS to IGF (FC)
6. The NIC Cell- with a request to kindly upload the same on the official website of the Ministry.

GUIDELINES FOR TAKING NON-FORESTRY ACTIVITIES IN WILDLIFE HABITATS

****

1. General Policy:

National Parks, Sanctuaries and Conservation Reserves are notified under the Wildlife Protection Act, 1972 as dedicated areas rich in, and representing the unique biodiversity of a place. Such protected areas are considered very important for conservation of biodiversity, and for ensuring the healthy populations of its floral and faunal components, for the present and future generations alike. However, the rising human population and its growing demands for socio-economic development put increasing stress on forests including protected areas both directly and indirectly. This calls for a balance that has to be struck between development and conservation implying that any activity involving use or diversion of any part of a notified protected area may be considered only under **most exceptional** circumstances, taking fully into account its impending impact on the biodiversity of the area, and consequently on the management of the Protected Area. A critical part of this balanced approach is to spell out the feasibility of mitigation to address the impacts without compromising the management objectives of the Protected Area. The activities to be taken up in the identified wildlife habitats also need to comply with the orders of the Hon'ble Supreme Court in addition to the statutory requirements as provided in the Wild Life (Protection) Act, 1972.

2. Scope:

Measures to protect the wildlife and biodiversity in general include *inter alia*, notification of suitable wildlife habitats as Protected Areas (National Parks, sanctuaries etc.) under the Wild Life (Protection) Act (WLPA), 1972. Recommendations of the National Board for Wildlife (NBWL) are prescribed in the Act for regulating any activity inside such areas. Hon'ble Supreme Court thought a number of order has further made it essential to seek the recommendations of this advisory body for regulating activities in the adjoining areas to the Protected Areas. Protection of other forests is ensured through the Forest (Conservation) Act 1980 wherein, recommendations of the Forest Advisory Committee are prescribed for this purpose. Protected areas cover generally the known habitats of wildlife including important flagship species. Tiger Reserves represent specifically notified areas under the WLPA focusing on conservation of the charismatic big cat under the Project Tiger in view of the specially threatened status of this national animals. With a view to

ensuring conservation of elephants, the national heritage animal, 'Project Elephant' is operational. Technical and financial assistance is provided by the Central Government for conservation of elephants in the designated elephant habitats in the country. But presently such habitats are not legal entities. Though many existing elephant habitats are part of the existing Protected Areas, a proposal for enabling notification of such important habitats as elephant reserves under appropriate legal provisions is also under consideration of the government in the Ministry of Environment and Forests. It is expected that once the legal provisions for declaration of elephant reserves is in place, such areas will also be included under the regulatory regime under Wild Life (Protection) Act 1972 as proper legal entities.

These guidelines prescribe the process of obtaining recommendations of the Standing Committee of NBWL under the Wild Life (Protection) Act 1972 with respect to the areas, for which this process is mandatory under the law, and also in compliance to relevant Hon'ble Supreme Court orders. These guidelines replace the guidelines dated 15.03.2011 issued earlier in this regard, along with all amendments made therein.

3. Activities inside Protected Areas:

The process of consideration of any proposal for use of areas inside the protected areas, as a mandatory requirement under the present statutes, involves consideration and recommendation of the **National Board for Wildlife**. However, as the **Standing Committee of National Board for Wildlife** has been delegated the powers of the National Board for Wildlife, such cases are to be referred to the Standing Committee of National Board for Wildlife for consideration and recommendation. Details of such situations where such reference is warranted are described below:

3.1 Activities inside Wildlife Sanctuaries:

Section 29 of the Wild Life (Protection) Act, 1972 provides for the seeking the recommendation of the **State Board for Wildlife** (*a Board chaired by the State Chief Minister*) for any diversion of land or produce including water, etc. from a Sanctuary.

A per the proviso under Section 33 (a), no construction of commercial tourist lodges, hotels, zoos and safari parks can be undertaken inside a sanctuary except with prior approval of the Standing Committee of NBWL.

Further, in view of the directions dated 9th May 2002 of Hon'ble Supreme Court in Writ Petition (Civil) No. 337/1995, all such proposals in respect of a

Sanctuary or a National Park also require Supreme Court's approval based on the recommendation of the **Standing Committee of National Board for Wildlife** (*a Committee chaired by the Minister in charge of the Ministry of Environment and Forests*).

3.2 Activities inside National Parks:

Section 35 (6) of the Wild Life (Protection) Act, 1972 provides that the recommendation of the **National Board for Wildlife** (*a Board chaired by the Prime Minister*) is essential for any use or diversion of the habitat of any wild animal, or produce including water, etc. in a National Park.

This proviso is also applicable with respect to National Parks in view of Section 35(8) of the Act.

In the circumstances, any activity proposed within the boundaries of a National Park or Wildlife Sanctuary shall require the recommendation of the Standing Committee of NBWL, and the approval of the Hon'ble Supreme Court.

Section 33 (8) of the Wild Life Protection Act, 1972 provides that no construction of commercial tourist lodges, hotels, zoos and safari parks can be undertaken inside a National Park except with prior approval of the Standing Committee of NBWL.

3.3 Activities inside a Tiger Reserve:

A Tiger Reserve notified under the provisions 38V (1) of WLPA may include an existing Protected Area or other forests (as the buffer areas). The Tiger Reserve, once notified gets conferred protection on par with a Wildlife Sanctuary under section 38V (2). Further section 38W makes it mandatory to obtain approval of Standing Committee of NBWL for any activity including alteration of boundaries of Tiger Reserves. Therefore, any proposal involving any area under the notified Tiger Reserve will also be governed by the relevant provisions applicable to the Wildlife Sanctuaries and therefore, will be referred to the Standing Committee of NBWL for consideration.

3.4 Activities inside Conservation Reserves:

The Ministry of Law and Justice has opined that activities to be taken up inside a Conservation Reserve can also be dealt with in the Standing Committee of NBWL. Therefore, the procedure indicated under para 4 below needs to be followed for planning and executing any activity inside Conservation Reserve also.

3.5 Activities in areas other than Protected Areas:

In addition to the notified protected areas as described above, the consideration of the Standing Committee of NBWL has been prescribed in certain circumstances. which are listed below:

3.5.1 Activities within 10 Kms from boundaries of National Parks and Wildlife Sanctuaries:

In pursuance to the order of Hon'ble Supreme Court dated 4th December 2006 in Writ Petition (Civil) No. 460/2004, in case any project requiring Environmental Clearance, is located within the eco-sensitive zone around a Wildlife Sanctuary or National Park or in absence of delineation of such a zone, within a distance of 10 kms from its boundaries, the User agency/Project Proponent is required to obtain recommendations of the Standing Committee of NBWL.

3.5.2 Activities within areas connecting the Tiger Reserves, notified by NTCA for controlling the land use as per section 38 O (g):

Section 38 O (g) of the Wild Life Protection Act, 1972 entrusts the responsibility to NTCA to ensure that areas connecting Tiger habitats are not diverted for ecologically unsustainable habitats except in public interest and with the approval of NBWL. Proposals for any activities in such areas duly notified by NTCA, and recommended by it in accordance with these provisions, to be covered under such regulation will be permitted only after seeking recommendations of the Standing Committee of NBWL. Violation of this provision is required to be dealt with by the NTCA.

4. PROCEDURE TO BE FOLLOWED FOR CONSIDERATION OF PROPOSALS BY THE STANDING COMMITTEE OF NATIONAL BOARD FOR WILDLIFE:

4.1 The User Agency/Project Proponent is required to submit the proposal in the prescribed proforma that has been prescribed by the Ministry of Environment and Forests, and is available on the website of the Ministry (http://moef.nic.in/modules/others to be filled in) **(Annexure-1)**.

4.2 The prescribed proforma has **five** parts and each part is required to be filled in by the User Agency; concerned Divisional Forest Officer/Park Manager; Concerned Chief Conservator of Forests; Concerned Chief Wildlife Warden and the Forest Secretary.

4.3 The proforma also seeks information in detail on the biodiversity of the area in question; maps of the area, other activities already in place; possible impacts of the proposal, etc.

4.4 The User agency is required to submit Part-I and Part-II of the proforma duly filled in to the concerned Forest Officer, who in turn, forwards the same to the Chief Wildlife Warden through the Chief Conservator of Forest.

4.5 The Chief Wildlife Warden, after giving his specific comments on the proposal, shall forward 15 copies of the same to the Government of India, through the Forest Secretary **after obtaining the recommendation of the State Board for Wildlife on the proposal.**

4.6 The proposal so received from the State Chief Wildlife Warden will be placed before the Standing Committee of NBWL, chaired by Minister of State (I/C) Environment and Forests. The meeting of the Standing Committee is convened once in 2-3 months.

4.7 In cases where the area proposed for diversion is large and/or the impact of the project on wildlife is considered to be serious, site inspections may be conducted by the members of the Committee or further studies/ surveys may be conducted by experts on the instructions of the Standing Committee of NBWL.

4.8 The site inspection reports are generally considered in the next meeting of the Standing Committee to enable the Committee to make its recommendation.

4.9 After the Standing Committee of NBWL recommends the proposal, the User Agency/State Government is required to approach Hon'ble Supreme Court for final clearance in view of the Court orders dated 13.11.2000 .

[**Note:** *Hon'ble Supreme Court vide their order dated 13.11.2000 had directed that there shall be no dereservation/ denotification of National Parks and Sanctuaries without approval of the Supreme Court. Therefore, to take up any such activity, a clearance from Hon'ble Court is mandatory.]*

4.10 In case of Border Roads, proposals of the Ministry of Defense, a simplified proforma for simultaneous clearance under the Forest (Conservation) Act, 1980 and wildlife clearance is being adopted under 'A Single Window System'.

5. PROPOSALS FOR SURVEY WORK TO BE CARRIED OUT INSIDE NATIONAL PARKS AND WILDLIFE SANCTUARIES:

In case any kind of survey work and/or Environment Impact Assessment (EIA) studies, that is a prelude to future diversion of land, are to be taken up in areas involving a wildlife habitat, then also the entire procedure, as prescribed in paragraph 4 above would need to be followed.

****

Annexure-XI

Government of India
Ministry of Environment, Forests and Climate Change
(Wildlife Division)

6th Floor, Vayu Wing
Indira Paryavaran Bhawan
Jor Bag Road, Aliganj
New Delhi-110003

F.No.6-74/2012 WL (pt)
Dated: 10th April 2015

To

1. **The Principal Secretary (Forests)**
   All states/UTs
2. **The Chief Wildlife Warden,**
   All States/UTs
3. **The PCCF,**
   All States/UTs

Sub: Online Integration of Wildlife Clearance with Forest and Environmental Clearances.

Sir/Madam,

Kindly refer to this Ministry's letter dated 24th March 2015 on the above mentioned subject. *Guidelines for seeking recommendations of Standing Committee of National Board for Wildlife for activities in protected areas'* have been revised accordingly. The portal for wildlife clearance is available at: http://efclearance.nic.in.

In this connection, there is a requirement of timely updating of the details of the Chief Wildlife Warden and Wildlife Wardens of the states.

It has been decided that as the State Nodal Officer for Forest Conservation is already vested with the authorization to update the information of officers of the states, those of wildlife wing at different levels including the Chief Wildlife Warden also be updated by the nodal officer in the online system as and when the need arises.

Yours faithfully,

R. Rajasekhar 10/04/2015

(Rajasekhar Ratti)
Scientist 'C'/Deputy Director (WL)

GUIDELINES FOR SEEKING RECOMMENDATIONS OF STANDING COMMITTEE OF NATIONAL BOARD FOR WILDLIFE FOR ACTIVITIES IN PROTECTED AREAS

****

1. General Policy

National Parks and Wildlife Sanctuaries are notified as a part of the forest management as dedicated areas for harbouring the representative biodiversity of a place and for providing reproductive surplus to the forests providing harvest based sustainable utilization. Therefore such protected areas are extremely important for conservation of biodiversity, and for ensuring the survival of its floral and faunal components, not only for the present but also for future. However, the rising human population and their growing demands for socio economic development have placed tremendous stress on forests including such areas both directly and indirectly. Keeping in view the fact that a balance has to be struck between development and conservation, any activity involving use or diversion of any part of a notified protected area may be considered only under **most exceptional** circumstances, taking mainly into account inevitability, its impending impact on the management of the Protected Area, and feasibility of mitigation thereof without compromising the objective thereof. Additionally, such activities to be taken up in the identified wildlife habitats also need to be governed by the orders of Hon'ble Supreme Court as well as the statutory requirements as provided in the Wild Life (Protection) Act, 1972.

2. Activities inside Protected Areas

The process of consideration of any proposal for use of areas inside the protected areas, as a mandatory requirement under the present statutes, involves consideration and recommendation of the **National Board of Wild Life**. However, as the **Standing Committee of National Board for Wildlife** has been delegated the powers of the National Board for Wildlife, such cases are to be referred to the Standing Committee of National Board for Wildlife for consideration and recommendation. Such provisions of law, where such reference is warranted are described below:

2.1 Wildlife Sanctuaries:

Section 29 of WLPA provides for consultation with the State Board for Wild Life before any decision is taken by the state government for permitting any activity within a WLS.

Presently, in view of the directions dated 9th May 2002 of Hon'ble Supreme Court in Writ Petition (Civil) No. 337/1995, all such proposals also require recommendation of the **Standing Committee of National Board for Wildlife,** before seeking its approval for such activities.

2.2 National Parks:

Section 35 (6) provides for consultation with the National Board for any such activity within a National Park.

2.3 Other Provisions

Section 33 (a) provides for **prior approval** of the National Board for any construction of commercial tourist lodges, hotels, zoos and safari parks inside a sanctuary . This proviso is also applicable on National Parks in Section 35 (8).

Section 26 A (3) provides for recommendation of the National Board for alteration of boundary of a sanctuary. Section 35(5) provides for similar recommendation for alteration of boundary of a National Park.

2.3 Activities inside a Tiger Reserve:

The PAs constituting a Tiger Reserve attract all the provisions applicable for National Parks or Sanctuaries. Section 38-O (g) and 38W provide for approval of NBWL for activities within and in areas linking protected areas or tiger reserves, alteration of boundaries or denotification of Tiger Reserves.

2.4 Activities inside Conservation Reserves:

The Ministry of Law and Justice has opined that activities to be taken up inside a Conservation Reserve can also be dealt with in the Standing Committee of NBWL. Therefore, the procedure indicated under para 3 below needs to be followed for planning and executing any activity inside Conservation Reserve also.

3. PROCEDURE TO BE FOLLOWED FOR CONSIDERATION OF PROPOSALS BY THE STANDING COMMITTEE OF NATIONAL BOARD FOR WILDLIFE:

3.1 The User Agency/Project Proponent is required to file the application online as provided in the User Manual of Online Submission and Monitoring of Environmental, Forests and Wild Life Clearance – a Single Window Clearance System, attached herewith. (User manual has been uploaded on the website. http://www.moef.nic.in/division/orders-and-releases)

3.2 The user agency can apply for forest, wild life and environmental clearances on the single portal.

3.3 The user agency can also track the movement of the proposal through different stages of processing through the online clearance system.

3.4 The roles of various agencies involved in the process and actions required to be taken are provided in the manual. In case of difficulty, the details of concerned to be contacted have also been provided.

[**Note:** *Hon'ble Supreme Court vide their order dated 13.11.2000 had directed that there shall be no dereservation/denotification of National Parks and Sanctuaries pending further orders. Therefore, to take up any such activity, approval from Hon'ble Court is mandatory at present.]*

4. TIME LINES TO BE FOLLOWED BY VARIOUS AGENCIES INVOLVED IN PROCESSING THE PROPOSALS

Following time lines will be adhered by all the officials responsible for the activities indicated.

1	**DFO/Wildlife Warden**	**i.** Initial scrutiny in **5 days** of receipt of the proposal
		ii. 30 days after receipt of complete proposal for site inspection, consultation with Conservator of Forests/Chief Conservator of Forests/Addl. Principal Chief Conservator of Forests and forwarding to the Chief Wildlife Warden

2	**Chief Wildlife Warden**	**20 days** from receipt of proposal for scrutiny and recommendation to the State Government for placing before the State Board for Wildlife.
3	**Consultation with State Board for Wildlife and recommendation of State Government**	The activity involves decision of the State Government, consultation with State Board for Wildlife and thereafter, recommendation of State Government to Ministry of Environment, Forest and Climate Change enclosing the copy of the minutes of the State Board for Wildlife. Therefore, this stage may take up to **90 days (3 months)**, as the State Board for Wildlife is chaired by Hon'ble Chief Minister.
4	**Ministry of Environment, Forest and Climate Change**	**i.** Initial scrutiny in **5 days** of receipt of the proposal
		ii. 30 days after receipt of complete proposal for Standing Committee of National Board for Wildlife.
5	**Consultation with Standing Committee of National Board for Wildlife**	Meetings of Standing Committee of National Board for Wildlife are ordinarily convened **once in 3 months**.

5. PROPOSALS FOR SURVEY WORK TO BE CARRIED OUT INSIDE NATIONAL PARKS AND WILDLIFE SANCTUARIES:

In case any kind of survey work and/or Environment Impact Assessment (EIA) studies are to be taken up in areas involving a Protected Area, and are covered under section 29 or 35(6) of WLPA, then, also the entire procedure, as prescribed in paragraph 3 above would need to be followed.

5. ACTIVITIES REFERRED BY OTHER AGENCIES

There may be cases where chairperson of NBWL or Standing Committee of NBWL or Honourable Supreme Court of India or any other statutory agency may desire examination of any proposal by the NBWL or its Standing Committee. In such cases the agenda will be proposed in accordance with the scope of reference made to the Standing Committee, which can be submitted direct to the Member Secretary, National Board for Wild Life, Ministry of Environment, Forests and Climate Change.

***

Annexure-XII

Consent/observation of team member on the draft report

The draft report was circulated on 22.06.2019 for seeking consent/observation from team members. The PWD, Uttarakhand has conveyed its observation on 28.06.2019 and the relevant clarification from PWD has been incorporated in the report as Annexure-XII.

The consent from the JD, Wildlife, MoEF&CC has been obtained on 01.07.2019.

Annexure-XIIa: Observations from the PWD, Uttarakhand

Annexure-XIIb: Consent from the JD, Wildlife, MoEF&CC

Annexure-XII(A)

Subject: **Site inspection report of "Laldhang-Chillarkar Road (11 Km length)" inside Rajaji Tiger Reserve, Uttarakhand in view of the order from Hon'ble NGT Principal Bench, New Delhi dtd 03.05.2019**

Date: 06/28/19 11:02 AM

From: Se Pwd Pauri <sepwdpauri@rediffmail.com>

To: Raja Ram Singh <aig1-ntca@nic.in>

raja.pdf (894kB)

लालढांग–चिल्लरखाल मोटर मार्ग में माननीय एन0जी0टी0 प्रधान पीठ, नई दिल्ली के आदेश दिनांक 3/5/19 के अनुपालन में स्थलीय निरीक्षण रिपोर्ट

आपके द्वारा भेजी गई रिपोर्ट में अधोहस्ताक्षरी द्वारा की गई टिप्पणी निम्नलिखित है :–

1– **बिन्दु सं0–4** कार्यस्थल के ऑबजर्वेशन के सम्बन्ध में 4.1.1 के बिन्दु i-ii व iii के सम्बन्ध में कहना है कि मार्ग के चौड़ीकरण हेतु लो0नि0वि0 द्वारा कोई भी कार्य नहीं किया गया है। मार्ग पूर्व में ही निर्मित था, जिसमें कि मार्ग निर्माण कार्य पूर्व चौड़ाई में शासन की स्वीकृति 1233/x-2/11-9 (6)/06 दिनांक 15/6/2011 द्वारा वन विभाग द्वारा पूर्व में ही किया गया है। उक्त स्वीकृति के अन्तर्गत वन विभाग द्वारा मोटर मार्ग में भरान व स्कपरों का निर्माण कार्य किया गया। शासन के पत्रांक–3631/X-2/2016 -09(06)/06 दिनांक 21/10/2016 द्वारा लम्बाई 11 कि0मी0 हेतु उक्त मोटर मार्ग में सुदृढीकरण कार्य हेतु लो0नि0वि0 को कार्यदायी संस्था घोषित किया गया था। उक्त शासनादेश के अन्तर्गत मार्ग को 3 मी0 चौड़ाई में ही सुदृढीकरण कार्य हेतु निर्देशित किया गया था, जिसके अनुपालन में कार्यदायी संस्था द्वारा केवल 3 मी0 चौड़ाई में ही सुदृढीकरण कार्य प्रारम्भ किया गया। कि0मी0 0 से 3 एवं 7.70 कि0मी0 से 11.00 कि0मी0 तक मोटर मार्ग का क्रमश 0.90 एंव 0.99 हे0 वन भूमि का वन अधिनियम 1980 के अन्तर्गत लो0नि0वि0, को ब्लैक टॉपिंग कार्य हेतु हस्तान्तरित किया गया। कि0मी0 0 से 3 कि0मी0 हेतु प्रभागीय वनाधिकारी, लैन्सडौन वन प्रभाग, कोटद्वार के पत्र सं0–1409/12–1 दिनांक 18/11/18 द्वारा मोटर मार्ग में ब्लैक टॉपिंग कार्य प्रारम्भ करने की अनुमति दी गई थी। शेष लम्बाई 4.70 कि0मी0 मोटर मार्ग 1970–1980 से पूर्व निर्मित एवं डामरीकृत होने के कारण वन विभाग की सहमति एवं जानकारी में कार्य प्रारम्भ किया गया।

उपरोक्त ऑबजर्वेशन से यह निष्कर्ष निकलता है कि उक्त मोटर मार्ग लगभग 7 मी0 चौड़ाई में पूर्व निर्मित कच्चा मार्ग था, जिस पर वर्षो से यातायात सुचारू रूप से चल रहा है। लो0नि0वि0 द्वारा केवल वर्तमान में 3 मी0 चौड़ाई में ही कि0मी0 0 से 2.75 कि0मी0 में ही ब्लैक टॉपिंग का कार्य एवं कि0मी0 7.70 से 11.00 कि0मी0 तक डब्लू0बी0एम0 का कार्य किया गया।

बिन्दु सं0–4.2 :–दिनांक 28/5/19 को हुई बैठक एवं दिनांक 29/5/19 को स्थलीय निरीक्षण होने के उपरान्त के तथ्यों का उपरोक्त रिपोर्ट में होने का कोई औचित्य नहीं है।

बिन्दु सं0–6.1.1 रिकमन्डेशन :–उपरोक्त मोटर मार्ग में किसी प्रकार से वन अधिनियम 1980 का उल्लंघन नहीं किया गया है। ब्लैक टॉपिंग का कार्य केवल कि0मी0 0 से 2.75 कि0मी0 में 3 मी0 चौड़ाई में ही किया गया है, जिसमें पड़ने वाली वन भूमि लो0नि0वि0, को विधिवत् रूप से

हस्तान्तरित है। कि0मी0 7.70 से 11.00 कि0मी0 तक डब्लू0बी0एम0 का कार्य किया गया। 3 मी0 चौड़ाई में ब्लैक टॉपिंग कार्य हेतु वन भूमि **लो0नि0वि0, को विधिवत् रूप से हस्तान्तरित है।**

बिन्दु सं0 6.1.3 :– लम्बाई 3.00 से 7.70 कुल लम्बाई 4.70 कि0मी0 में वन भूमि वन विभाग के अधीन है, जिसमें कि 1980 से पूर्व डामरीकृत होने के प्रमाण वन विभाग से प्रमाणित किये जा सकते हैं। उक्त क्षेत्र में लो0नि0वि0 द्वारा केवल क्रॉस ड्रेनेज कार्यो का ही कार्य प्रारम्भ किया गया था।

बिन्दु सं0 6.1.4 :–उक्त मोटर मार्ग की पूर्व चौड़ाई में ही केवल 3.00 मी0 चौड़ाई में ही ब्लैक टॉपिंग का कार्य किया गया है। अतः यह कथन गलत है कि मोटर मार्ग की 7 मी0 तक बढाई गई।

बिन्दु सं0 6.1.5 :–उपरोक्त मोटर मार्ग में कि0मी0 0.00 से 3.00 कि0मी0 तक के भाग में काफी घनी आबादी निवास करती है। यह भाग कच्चा होने के कारण स्थानीय निवासियों को काफी परेशानी होती थी। अतः उपरोक्त आबादी क्षेत्र में जिसमें यातायात का घनत्व भी काफी अधिक रहता है। स्थानीय निवासियों एवं जनहित को देखते हुए प्रथम कि0मी0 0.00 से 3.00 तक ब्लैक टॉपिंग हेतु भूमि हस्तान्तरण की कार्यवाही की गई। वन विभाग द्वारा अवगत कराया गया कि कि0मी0 3.00 से 7.70 कि0मी0 तक मार्ग पूर्व में 1980 से पूर्व डामरीकृत होने के कारण मार्ग हस्तान्तरण की आवश्यकता नहीं है।

अतः शेष वन भूमि वाले भाग 7.70 कि0मी0 से 11.00 कि0मी0 तक संरेखण अलग होने के कारण वन भूमि हस्तान्तरण की कार्यवाही अलग से की गई।

Annexure- XLVI(b)

Subject: **Re: Fwd: Urgent Reminder: Site inspection report of "Laldhang-Chillarkar Road (11 Km length)" inside Rajaji Tiger Reserve, Uttarakhand in view of the order from Hon'ble NGT Principal Bench, New Delhi dtd 03.05.2019**

Date: 07/01/19 06:28 PM

From: Joint Director <jd-wl@nic.in>

To: Raja Ram Singh <aig1-ntca@nic.in>

Dear Sir
Consented with the report

regards
Dr Gopinath
JD WL

On 01/07/19 11:32, **Raja Ram Singh** <aig1-ntca@nic.in> wrote:

> Dear Gopinath,
> The trailing mail below may kindly be seen.
> Since, the report has to submitted tomorrow morning , it is requested to kindly furnish your comments if any. The same report shall be used for hearing by the Hon'ble CEC on 4.7.2019.
> In the case of non-receipt of any comments by today evening, it will be assumed that the contents of the report is accepted.
> Regards
> Raja Ram Singh
> AIG, NTCA
>
> -------- Original Message --------
> From: **"Raja Ram Singh"** <aig1-ntca@nic.in>
> Date: Jun 25, 2019 5:40:43 PM
> Subject: Urgent Reminder: Site inspection report of "Laldhang-Chillarkar Road (11 Km length)" inside Rajaji Tiger Reserve, Uttarakhand in view of the order from Hon'ble NGT Principal Bench, New Delhi dtd 03.05.2019
> To: jd-wl@nic.in, sepwdpauri@rediffmail.com
>
> Sir
> Kindly refer to the draft report wrt Laldhang-Chillarkhar Road sent by email on 22.06.2019, wherein it was requested to provide your inputs (if any) by 24.06.2019 , 5.00 PM and it was also requested to kindly convey your consent for its submission to the Hon'ble NGT.
> Once again, it is requested that the inputs/consent may kindly send at earliest.
>
> Regards
>
> Raja Ram Singh,
> AIG, NTCA, New Delhi.
>
> --
> Raja Ram Singh,
> AIG, NTCA, New Delhi.

--
Regards,

Dr. R.Gopinath
Joint Director (Wildlife)
Ministry of Environment, Forest & Climate Change
Government of India
V638, Vayu Block, 6th Floor, Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi-3
Phone: +91 11 24695379